THE DRUGS AND MAGIC REMEDIES (OBJECTIONABLE AD-VERTISEMENTS) BILL, 1953

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): Sir, I beg to move that the Bill to control the advertisement of drugs in certain cases, to prohibit the advertisement for certain purposes of remedies alleged to possess magic qualities and to provide for matters connected therewith, be taken into consideration.

I would just like to say a few words by way of introductory remarks. In recent years there has been great increase in the number advertisements obiectionable ing to certain diseases and these border advertisements obscene—in fact they are obsceneand in addition they cause the ignorant and the unwary to resort to selfmedication with very harmful drugs and appliances and even to resort to quacks who indulge in such advertisements and offer treatment which causes very great harm. Therefore it was that as soon as the Constitution of India came into force, I consulted all the Governments of the States as to whether they were willing to do something which might prevent these advertisements coming into newspapers or journals or magazines from being stuck on walls or posters. etc. because they were definitely injurious to the health of the nation. and I am glad to say that all the States have agreed to all-India legislation on this subject, and I introduced this Bill on the 2nd of December in this hon. House. No amendments have come in so far and I should like to put that down to the fact that Members are in wholehearted agreement with the Bill rather than that they have taken no interest in it. Now, the proposed legislation will extend to the whole of India except the State of Jammu and Kashmir, and where they already have existing legislation -in four or five States; perhaps it is six, I quote from memory—then that existing legislation will be superseded to the extent that it is repugnant to the Central law. All the States have agreed that their legislation is really not sufficient to cope with this difficulty, and I do hope very much that this House will therefore lose no time in passing this measure.

### Mr. CHAIRMAN: Motion moved:

"That the Bill to control the advertisement of drugs in certain cases, to prohibit the advertisement for certain purposes of remedies alleged to possess magic qualities and to provide for matters connected therewith, be taken into consideration."

Shri H. D. RAJAH (Madras): Sir, this Drugs and Magic Remedies (Objectionable Advertisements) Bill is very objectionable. The fact that it has been introduced in the House with a view to prevent certain practices does not ensure the cure that the Minister for Health seeks. First of all, I shall analyse the Bill in terms of the Constitution. Clause 9 of this Bill is repugnant to the Constitution. May I read out this particular provision in the Bill?

"Offences by Companies.—(1) If the person contravening any of the provisions of this Act is a company, every person who at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company as well as the company shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence."

[Shri H. D. Rajah.]

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The Criminal Procedure Code is the basis of evidence according to our Constitution. It is very clearly laid down in it with regard to the law of evidence that an accused cannot be used in evidence against himself. Whatever an accused is supposed to have been accused of should be proved by the prosecution and not by the defence. That is a fundamental matter on which various law courts been exercising their right with regard to various provisions of Here, if he proves that he is innocent, then only can he get off from the prosecution. This will open at once the floodgates of litigation all over the country and if this is passed without due deliberations by House, this Act will be challenged in every court of law. That is my fundamental objection to this objectionable advertisements matter. this is a war on superstition and faith. I wholeheartedly welcome any on superstition and faith but in this country you see faith moves mountains. Four million people had gone to the Kumbh Mela just to have a dip in spite of their being crushed under the heavy feet of elephants and processionists.

### MR. CHAIRMAN: All?

SHRI H. D. RAJAH: Not all. Some. What I am trying to say is that faith moves mountains. I can give an illustration in this House and you will be hearing it with awe and even reverence. There was an old Station Master in the Southern Railway. Throughout India if anywhere a man was bitten by a snake, the Railway authorities under the British regime had instructed all the Railways a free wire should be sent to that man to the effect that a snake took place in such and such a place. And what does that snake charmer in that Railway Station do? He chants some mantras, tears up a cloth and puts it on a tree and the cure is effected here. Millions of cases are in the records of Government. That man is still alive.

SHRI S. MAHANTY (Orissa): Millions?

SHRI H. D. RAJAH: Yes. talking with authority. The Railway records will prove that they given such an instruction to the Railway authorities that wherever a snake bite takes place and if that man chooses to send a telegram to that Station Master in that particular station, that telegram is sent by the Railways free of cost. Then again in Malabar there is a place called 'Pambu Mekad' in between Travancore and Cochin near Parur. There is an ancient family there of snake worshippers which family exists even today. If anybody in Malabar is bitten by a snake, that family is sought after and a member of that family reaches the place and he does some magic or miracle and chants mantras and the snake bite is cured. What I am suggesting is that in the matter of faith which has moved mountains, we are having her 40 millions of people whose faith is easily shattered by this stupid actment of law. First of all we have to change the psychology of the people, carry on education among the 40 millions of our countrymen .....

# AN HON. MEMBER: 40 millions?

SHRI H. D. RAJAH: 400 millions-I am sorry. Zeroes have no value to our Government. So, in this matter, I want education and propaganda and publicity by Government requesting the people to resort to proper methods of cure and a positive step on the side of opening birth-clinics, birth-control Munshi de-Mrs. organisations, as manded the other day and so many other facilities for the people to avail themselves of-these are the things that must be thought of before you think of putting into jail people and punishing them for nothing. This Bill is objectionable not from the mere point of view of an imprisonment provided for in this but you are also thinking of extending the punishment from 6 months to 2 years or 1 year as the

case may be, if the offence is committed again. Then there is discrimination between a scientific medicine and an unscientific medicine. What is scientific to Miss Amrit Kaur may be unscientific to me and what is unscientific to me can be scientific to Mrs. Munshi. If I get a headache I will put a bit of dried ginger in hot water and take it and I am sure that the headache will disappear but this scientific lady, Miss Amrit Kaur .....

MR. CHAIRMAN: Rajkumari Amrit Kaur.

SHRI H. D. RAJAH: I am sorry. I don't mean any insult to her. If she gets a headache she will send boy to bring one bottle of Saridon costing a rupee. If you punish me for taking ginger with water as taking miraculous drug, then I must go to jail permanently and not be present in this Parliament. The third matter with regard to this is this provision (Clause 2) in the Bill. This is a measure which when passed will have to be administered by the States and other parts of the Government and it must be concurred in by the various States. I don't know whether the Central Government has sounded all the States and whether their opinions have been sought. Now this private practice of medicine is as old as this country itself. Millions Hakims, Vaids, and mendicants are the only succour to the poor people of our villages and are they to penalised in this way by this one stroke of the pen? I would earnestly request the Health authorities of our country to consider a hundred times before they launch upon a Bill of this nature. Fundamentally this does not make any provision for relief but it Any law in a Welfare is punitive. State must be based upon welfare, not on punitive measures. All your punitive measures in respect of human beings have been failing consistently. I entreat you not to precipitate matters. I subscribe to the elimination of mere fanatical faith or elimination of unreasonable outlook of lifebut I plead on the basis of a type of education making people understand the difficulties by propaganda and not by legislation.

With these few words I will request the hon. Minister to defer consideration of this Bill.

SHRI KISHEN CHAND (Hyderabad): Sir, I wholeheartedly welcome this Bill and am surprised that Mr. Rajah has found it fit to oppose this Bill. I fail to understand the point that he made. I sometimes feel ashamed to read newspapers and find in them advertisements relating to certain diseases which are highly objectionable. I would not like those papers to be read by young persons because they relate to certain diseases and certain cures of those diseases which should not be so obscenely stated in those papers and read by our young people.

SHRI H. P. SAKSENA (Uttar Pradesh): They have got their educative value; my hon. friend forgets that.

SHRI KISHEN CHAND: I would invite special attention to clause 3 of this Bill. If hon. Members read this clause they will notice that certain particular diseases have been specified. In clause 3 of the Bill you find: "The procurement of miscarriage in women or prevention of conception in women; or (b) the maintenance or improvement of the capacity of human beings for sexual pleasure:" and so forth. So it is not about all diseases and their cure by medicines that you deal in this Bill. If you read this Bill carefully, you will find that it is restricted to advertisements which relate to these diseases presented in an objectionable manner. I would point out that in this Bill only the printing or publication advertisements has been made a crime. I would go a step further and say that anything written on the walls or on the tongas should also come within the purview of this measure. You have only to examine the

[Shri Kishen Chand.]

sides of the tongas plying in Delhi. They carry such advertisements. This Bill does not cover that made of advertisement. Therefore I would like to suggest an amendment to this Bill sc that even writing on the walls, or the writing on moving vehicles, publicity by neon lights or any such.....

KHWAJA INAIT ULLAH (Bihar): Please see the definition of the word "advertisement". The hon. Member will see that all these things have already been brought in there.

SHRI KISHEN CHAND: If it is already there, I am very glad. But in the Bill, I find only the printing of advertisements is mentioned. So I am afraid that it will not cover the writings on walls and.....

KHWAJA INAIT ULLAH: No even labels are included.

RAJKUMARI AMRIT KAUR: I would refer the hon. Member to the definition of "advertisement" under clause 2 where it is stated:

"(a) 'advertisement' includes any notice, circular, label, wrapper or other document, and any announcement made orally orbv means of producing or transmitting light, sound or smoke;".

SHRI KISHEN CHAND: Even here I fail to see how the writing on a wall can be brought within this definition.

RAJKUMARI AMRIT KAUR: It is a notice. Surely the word "notice" includes such posters.

SHRI KISHEN CHAND: If the Law Minister thinks that it does come within this definition of notice, then I am quite satisfied. I am very glad that it is already included in it. All I would say is that we must take particular precautions to see that this type of advertisement does not appear.

I now go to clause 4 which is slightly different. Clause 4 relates to the prohibiting of misleading advertisements relating to drugs. This clause

is not related to those diseases which: are mentioned in clause 3 but relates to general diseases. You see advertisements in newspapers that there is a specific cure for malaria, leprosy, etc. An hon. Member has just now pointed out some specific for headache. In these cases also a clause stating that any advertisement relating to these drugs is also to be prohibited is not correct. We should have an agency to examine every drug from this point of view. There should be a board of experts before which every drug should be submitted and if that board comes to the conclusion that the drug is not a specific, is not a cure at all to that particular disease, or the made in that advertisement is unfair, in that case only that drug should be prohibited. Simply introducing clause like clause 4 without specifying the agency which would check up whether the claim made on behalf of the drug is correct or not, will lead to a great deal of hardship, because without specifying the defects of the medicine, you are condemning it. I would submit to the hon. Minister Health that clause 4 should be amplified and you should prescribe the agency which will examine all drugs to find out whether those drugs are really efficacious and whether the claims made for them are true or not.

In this connection I would point out England and in the United States of America there is strict control of all drugs. Anyone who wants any advertisement or publicity for a drug has to apply to a board and the drug has to be submitted to that board. The board carefully examines it and in certain cases this period of examination extends to as much as ten years. After such careful study extending sometimes over a period of ten years, if it is certifled that it is really genuine and that it is an efficacious drug, only then it is allowed to be sold in the market. Therefore, I would suggest that in clause 4 the agency should be prescribed for giving effect to this clause. With this suggestion, I wholeheartedly support this Bill.

SHRI RAMA RAO (Andhra): Sir, I wholeheartedly support this Bill, not only as a citizen but also as a journalist, for it puts some power into the hands of the much harassed editor. Sir, the advertisement manager of the paper comes and tells me, "Here is an excellent advertisement" and the advertisements of the nature which are sought to be controlled by this Bill are very profitable. So he tells me that wants to put it in. But I as editor say, "No It is a fraudulent advertisement. It is an immoral advertisement. It is not going to do the slightest good to the reputation of the paper." What does the advertisement manager do? Quietly he goes to the Managing Director and both of them, being anxious to have money, overrule the editor and put in this advertisement, subject perhaps to the restrictons of the law, and the law is generally silent on these questions.

This Bill concerns doctors, manufacturers and all those engaged in the industry of the newspaper profession. To that extent, there are three parties involved. The general stipulation is that all of us are honest and are motivated in the public interest. But there is also the other fundamental postulate that the law should be administered properly and I submit that it has not been administered properly at all and the laws for food purity and drugs purity in this country are the most neglected and the most despised of all the legislations.

I now turn my attention to my hon. friend Shri H. D. Rajah. He raised a constitutional bogey. I expect that where vested interests are concerned they would always be saying something about the Constitution. God save the Constitution. Let us amend it as quickly as possible. Under the weight of the millstone we have put on our necks we find it extremely difficult to do anything to control bad medicines, to build a bridge, to dig a pit or to carry on vast irrigation schemes, without somewhere infringing on the rights of vested interests. Mr. Rajah's criticism is utterly irrelevant for the simple and obvious reason that this Bill is directed against the commercialisation of superstition. My friend

spoke of that distinguished man—Shri P. Narasayya—who used to cure snake bites. I think he is dead now. He belonged to my own town. He has, however, left behind him a disciple who is carrying on that excellent work. Shri Narasayya used to tear off his clothes lest the poor should have to spend money on cloth and he never got a pie for what he did. He went about in tatters. I don't think that man got any money or cared for money. Therefore he never went to a newspaper proprietor to advertise himself. Sir, I have clean bowled my hon. friend.

Now, this Bill is absolutely necessary in the highest interests of humanity and in the interests of national health. was the victim once. I thought I was taking medicine for malaria and the blessed thing turned out to be thing else. It was bogus. It is right callousness to sell medicines of that kind, and Delhi is supposed to be the greatest emporium of this nefarious trade We are sitting in Delhi. We are thinking of improving our national health. A certain amount of medication necessary for every individual. however, healthy, but by all means let him get the best possible medicine. Generally the language we use in journalism for medicines of this nature is death in bottles. So far as newspapers are concerned, there is now going to be an advertisement code. There, as far as possible, we cut out obscene words and words that ought not to be read by decent men and decent women. Press Commission is discussing the question of an advertisement code. The fact, however, remains that greed being one of the things with influence on human nature, some sort of State control is necessary even on the most public-minded men known as the newspaper proprietors and journalistsjournalists rather than newspaper proprietors. What is exactly happening with regard to such advertisements in newspapers? An advertisement comes and we do not accept any responsibility for the quality or the genuineness of the advertisement. It may be a talisman; it may be a first class medicine; well, the newspaper does accept responsibility but the Shri Rama Rao 1

newspaper accepts the responsibility for the news it publishes, at any rate for the best interests of the public and in a bona fide belief, the newspapers print news and other comments. But when it comes to the question of advertisement, what is the responsibility of the advertisement manager or the editor? Therefore, to the extent that this Bill tries to exiend its operation to advertisements in newspapers it is welcome thrice welcome

May I read with your permission Mr Chairman, an extract which I have got from а book known as British. Press' In the British Medical Journal ıŧ. stated WAS that the British Medical Association tried to eliminate patent medicine advertisements from the press but it found many proprietors loath to take any action which would result in any diminution of advertisement revonues—I am sorry I am selling trade secrets-though a considerable measure of success had been achieved with the higher class journals and newspapers It was also stated that before the first War several of the great daily and Sunday newspapers used to insert an adverusement of the British Medical Association, 'Secret remedies" which has showed up some of the more notorious patent medicines

Mr Aneurin Bevan, a very distinguished friend of India, when he was the Health Minister of Britain, appointed a Committee to go into the question of spurious drugs The Committee's findings are of the u'most amportance and interest to every country including India where the Bri ish drugs are consumed in large quantities and with superstitious faith in their purity and curative efficacy I am reading a leading article of the National Herald cording to the summary of the Report, it would appear that some 5000 proprietary patent medicines were investigated by the Committee Of these, 650 were found to be of no medicinal value The Medical Officer of Health agreed to advise the doctors not to prescribe these prescriptions Only 150 pro prietary products were found to be superior to standard non-proprietary preparations but the whole range of proprietary drugs is more costly than standard preparations. They are made by most of the well-known British manufacturers. The Committee does not deny that these manufacturers make some drugs of great value but along with such drugs they also make worthless ones. Why? Presumably they are trading on their reputations and making as much profit as the traffic will beat."

Sir the genius of our country has been both manifold and prolific but the manufacture of spurious drugs just like the trade of spurious coins has become an almost major national industry the last session of the Associated Chambers of Commerce in Calcutta, Mr Guild produced several bottles of bogus concoctions masquerading as highly effective remedies including Aureomycin and Chloromycetin The carton, the bo tle the label on the bottle and the label inside the carton had every appearance of being genuine. Guild says that every capsule as most ingeniously covered but when these are medicinally examined, they are nothing but Soda Bicarb with some colouring The capsule has its charac teristic yellow colouring and these medicines are advertised in newspapers I, as editor, am partly responsible for passing these advertisements about these medicines but thank God, I am not sent to hall

Sir Mr P M Nabar, Drug Controller of the Government of India speak ing some time ago defined the status of pharmacists in the following words "The profession of pharmaceutics bears the same relation to the medical profession as the profession of architecture to that of engineering" May I point out, Sir that the U P Government has passed some very progressive legisla ion on this subject The UP Objectionable Advertisements Control Act has been in force in the State for some months past The object of this legislation is to put a stop to indecent advertisements relating to drugs, and under this Act, registered medical practitioners who have obtained

licence under the Act will be made responsible for publishing any advertisements, holding out or recommending to the public any drug claimed to be for the cure, prevention or relief of certain diseases.

Then some venereal diseases are mentioned. The presupposition underlying this legislation is that there will be some sort of local machinery as well as medical machinery for its proper administration, let alone the genuine desire of the State Governments to do their best to enforce these laws.

The Bill makes cognizable offences of the nature mentioned in it. It also attempts to enhance the scale of punishmen. So far as the punishment is concerned. I consider that it is ridiculously small. If they are purveyors of death—more or less, it comes to that—you are giving them very light punishment, if in a moment of anger, I stab somebody, I get eight years, whereas the manufacturer of spurious drugs gets only six months. Do you call that punishment?

Sir, the thing that most pleased me in this Bill was the banning of advertisements in the newspapers of talismans and kavachas.

The most shameful part of Indian newspaper production is that they should, when the country is trying to march on and on from mediævalism te modernity, encourage superstition, and this is most detestable. All the time Mr. Rajah was pleading superstition and more superstition, but I thought the primary duty of the Members of Parliament assembled here is to promote enlightenment and more enlightenment. Remember we are not against faith. Faith moves mountains It is only faith that Mahatma Gandhi inculcated into us that is leading to success which he showed in his own time. But superstition, the most disgraceful thing and which can vitiate all faith, ought to be checked and we are here to do it.

I believe I am right in saying that for the first time indigenous medicines are sought to be brought into legislation. It has not been so before. Among the worst offenders are the manufacturers of the so called medicines giving them the glorious name of Ayurveda or Unani. I only though perhaps it is not within the province of the Health Minister, that astrological advertisements also will be punished and cross-word puzzles will be penalized. I am looking forward to that day. What are the conditions under which legislation of this type will succeed? It is by producing the climate of opinion. But certainly you are not going to produce the climate of opinion if you accept the advice of my friend Mr. Rajah. You should produce a suitable machinery. friend Mr. Kishen Chand who always makes very valuable contributions to our debates, has suggested a scheme of Medical Boards. I shall come to it a little later but let me give you an instance.

The population of U.P. is 65 millions. There is only one public analyst's office. His office is to check 25,000 samples every year. Is that possible? And, if a progressive State like U. P. is in this condition, what happens to our Part B and Part C States. We have to strengthen our inspectorial staff and they will have to be honest if this measure is to succeed. I know of cases where the inspectors pass bad food as good. It does not matter anything to them so long as they could get a little money out of such So to make such measures a success people should co-operate. What happens now is this: I buy a medicine and if I see that it is no good I throw it away, but I have not the sense of responsibility of a citizen to go to the nearest police station or to the nearest doctor and say that so and so is selling a bad medicine or that and such a patent medicine is a real fraud and some action has got to be taken against him. So long as the consumer does not co-operate. State cannot function effectively.

I shall now refer to a very smalf and minor thing, the disposal of containers and bottles. You will find [Shri Rama Rau.] people laboriously collecting the old Dalda tins and some old bottles of patent medicines. There must be some sort of control about the disposal of these bottles and containers because the original containers supply 60 per cent. of the material for the man who manufactures spurious drugs or spurious Dalda.

Sir, I shall now refer to the clauses of the Bill very cursorily. I am not satisfied that the distinctions are accurate or comprehensive. I want to stiffen them. It is really a case for a Select Committee. Certainly there is one clause which is not at all satisfactory. I refer to clause 3. I cannot agree with all that the Health Minister stated in connection with this Bill as in some parts it is dangerous. In some parts it does not show a sense of discrimination.

Take "the procurement of miscarriage in women or prevention of conception in women". Miscarriage may not be lawful according to the laws of India but I think it is lawful in Soviet Russia.

Rajkumarı AMRIT KAUR: It is not lawful there.

SHRI RAMA RAO: I am sorry; I correct myself. As regard prevention of conception in women I know of cases where poor men have benefited by going in for the medicines that are advertised in the newspapers. You cannot deny it. I speak from practical experience. (Interruption.) Mr. Reddy is married but he is far too young.

Then I come to "the maintenance or improvement of the capacity of human beings for sexual pleasure." There are ladies in this House and I must be careful. But take a medicine like Siddha Kalpa Makaradhvaj. It is a first-class tonic. An Ayurvedic doctor prescribes it. Under this clause you will ban it, but certainly it is an Ayurvedic medicine of great fame and name.

SHRI H. D. RAJAH: Do you believe in tonics?

SHRI RAMA RAO: I believe as much in tonics as I do not believe in your interruptions.

Then I come to "the diagnosis, cure, mitigation, treatment or prevention of any venereal disease or any other disease or condition which may be specified in rules made under this Mr Chairman, I remember to read a lucid exposition of the case for advertisements of this nature in a regulated and modest manner by no less a person than Mr. K. Natarajan. puritan among puritans, in the Indian Social Reformer. Venereal diseases in this country are enormous and people generally go to a doctor for Neosalvarsan. Of course there are many advertisers who will finish you, but everyone knows that most of diseases can be cured according to the ordinary Indian medicine. Suppose a man has got a first-grade medicine for gonorrhœa, what is wrong if it advertised? But make sure that some medical machinery will check it find out whether really it is a genuine medicine and then allow it to go forward for advertisements. That is the right approach.

For menstrual disorders Lodhra is a very famous medicine and it is coming from the Kesari Kutiram. It is one of the most famous institutions in South India. They earn millions and give away millions in public charities over this patent medicine. Why should you penalise Lodhra? So you have got to discriminate very carefully under this Bill.

With respect to clause 4 relating to "Prohibition of misleading advertisements relating to drugs", again what is the legal machinery? What is false is a matter of fact. It is a matter of test and as pointed by Mr. Kishen Chand, no provision is made for any agency to test whether a medicine is good or bad.

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): You please look at the savings which have been provided in

clause 14 and also in clause 15. You will see that there is genuine protection for all bona fide cases.

SHRI RAMA RAO: Thank you, Sir.

Then I come to clause 6. What about foreign newspapers? Some of them carry very bad advertisements, I admit, but they carry excellent news and comments also.

How will you discriminate? The New York Times coming to India is an extremely good paper but it may carry some bad advertisement. How are you going to apply your Sea Customs Act to it?

Sir, finally I would call the attention of the Minister to what David Campbell, President of General Medical Council of Britain, said some time ago in Delhi. He urged the need for a Medical Commission generally to supervise work nature. Is our Government going to do anything about it? I support this Bill because this is a very good measure, and I take it merely as the beginning of legislation of this kind-mark my words; Mr. Rajah must mark the words-and I hope that legislation of this kind will be more abundantly forthcoming if we are to build up a good and virile race and if we are to lay truly and well the foundations of national health in that manner which ought to be done in a Welfare State.

DR. W. S. BARLINGAY (Madhya Pradesh):

डा० डब्ल्यु एस० बालिंगे (मध्य प्रदेश): श्रध्यक्ष महोदय, में इस विधेयक का पूरी ताकत से समर्थन करने के लिये खड़ा हम्रा हं। मुझे तो ग्राश्चर्य इस बात पर भालम होता है कि हमारे सामने ऐसा सुन्दर विधेयक म्राने पर भी कुछ लोग यहां खड़े होते हैं स्रौर इसका विरोध करते हैं। ग्राज हमारे समाज की जो हालत है श्रौर श्रखबारों में जिस तरहैं की जो विज्ञापन निक**ल**ते भ्रौर पचामों बातें देखें तो ग्रापको श्राप 128 C.S.D.

बिल्कुल शर्मिदा होना पड़ेगा । मेरी सचमुच में शिकायत तो यह है कि जो विधेयक राज-कुमारी जी ने ग्रापके सामने पेश किया है, वह पूरे तरीके से व्यापक नहीं है । यह जो क्लाज ३ (clause 3) है, उसको ग्रीर ज्यादा व्यापक बनाना चाहिये । में समझता हूं कि यदि राजकुमारी जी इस पर इसके बाद सोचें तो शायद इसे ग्रीर ज्यादा व्यापक बना दें।

मुझे इस सम्बन्ध में एक दो सूचनायें करनी हैं श्रीर वे सूचनायें में बड़े ग्रदब से करूंगा पहली बात यह है कि इस संबन्ध में विभिन्न प्रान्तों से जो सूचनायें ग्राई होंगी वे हमारे सामने रखी नहीं गई हैं। दूसरी बात यह है कि जिस विषय के बारे में यह विधेयक है उसी विषय पर भिन्न भिन्न प्रान्तों में स्राज भी कुछ कानून मौजुद हैं । यदि श्राप स्टेटमेंट ग्राफ ग्राब्जेक्ट्स ऐंड रीजंस (Statement of Objects and Reasons) को पढ़ेंगे, तो श्रापको यह पता चलेगा कि उन कानुनों में कुछ बातें ऐसी हो सकती हैं, जो इस विधेयक के विरुद्ध हों। हम लोग यह जानना चाहेंगे स्रौर हम राजकुमारी जी से प्रार्थना करते हैं कि वह इस पर जरूर प्रकाश डालें कि ग्रगर यह कानुन पास किया गया तो वे कौन सी चीजें हैं जो (supersede) हो जाती है। ग्रगर यह जानकारी हमारे सामने पेश की जाय, तो मैं समझता हूं कि हम लोगों के ऊपर बहुत भारी उपकार होगा।

[Mr. DEPUTY CHAIRMAN in the Chair.]

दूसरी बात जो मैं बड़े ग्रदब के साथ ग्रापके सामने ग्रीर राजकुमारी जी के सामने पेश करना चाहता हूं वह यह है कि इस विधेयक में सेंट्रल गवर्नमेंट (Central Government) को रूल मेकिंग पावर (rulemaking power) दे दी गई है। इसके साथ साथ मैं यह भी कहना चाहता हूं कि [Dr. W. S. Barlingay.]

यह बात नहीं है कि सेंट्रल गवर्नमेंट के ऊपर मेरा विश्वास नही है या सेंद्रल गवर्नमेंट के जो कर्मचारी है उनके ऊपर विश्वास नहीं है। ऐसी बात नहीं है। ये जो रूल्स बनाने वाले लोग है उनमें से बहतेरे लोगों को मै व्यक्तिशः जानता हु स्रौर में जानता हू कि वे बडे सूयोग्य, सज्जन ग्रौर लायक ग्रादमी है लेकिन फिर भी मेरा ग्रब तक का जो ग्रनु-भव रहा है उससे में यहा कहना चाहत हं---अयक्तिशः किसी के खिलाफ में यह बात नही कहता लेकिन मै यह जरूर कहुंगा-कि जैसे एक दफा रामकरण के बारे में कहा जाता था कि हमको खुद का राज्य चाहिये, स्वराज्य चाहिये, श्रगर श्रंग्रेज लोग बड़े सूबुद्ध भीर बड़े सयाने भी हों तब भी हमारे अपर राज्य नहीं कर सकते हैं चाहे हम बेवकूफ ही क्यों न हो। उसी तरह जो बात रामकरण के बारे में लागु है वही बात सब चीजों पर लाग है, ग्रौर खास कर इस विषय में भी लागु होती है, जिस विषय मे यह विधेयक है। में ग्रायवेंद ग्रौर होम्योपंथी के बारे में एक दो बाते भ्रापके सामने कहना चाहता ह । जो विज्ञापन होंगे उनमे से कुछ ऐसे जरूर होंगे, जिनके बारे में यह कह सकते है कि वे आयर्वेद विषयक है । जैसा कि रामाराव जी ने ग्रभी कहा कि श्रायुर्वेद एक बहुत ग्रच्छी चीज है, लेकिन श्रायुर्वेद के नाम से श्राजकल दुनिया में इतने सुपरस्टीशस (superstitions) चल रहे है कि उनको स्रायुर्वेद में रहने देना भ्रायुर्वेद को हानि पहचाना है। मै कहना चाहता हू कि ऐसी कई दवाइया हैं, ऐसी कई स्रौषिधया है, जिनके बारे में यदि हैल्थ मिनिस्टर (Health Minister) से पूछा जाय या जो डाइरेक्टर स्राफ़ हेल्थ र्तावरेज (Director of Health Services) है, जो कि ऐलोपैथ (allopath)

है, उनसे पूछा जाय तो वह सचमुच में कोई मत उनके बारे में प्रदान नहीं कर सकते। ऐसे विषयों के बारे में, ऐसी श्रीषिधयों के बारे में, रूल्स बनाने के प्रहले यदि श्रायर्वेदिक बोर्ड, जो कि भिन्न भिन्न प्रान्तों में है, उनकी सलाह ली जाय तो उचित होगा या जो बोर्ड रूल्स बनाये वह इस तरीक़े से बनाया जाय कि उसमें ग्रायुर्वेद के लोग भी हों, होम्यो-पैथी के लोग भी हो ग्रौर जो दूसरे सिस्टम (system) है उनके लोग भी हों। ग्रगर इस तरीक़े का बोर्ड बनाया जाय ग्रौर उसके जरिये रूल्स बनाये जायें, तो में समझता हूं कि यह बहुत अच्छी चीज होगी। ये सुझाव में राजकुमारी जी के सामने बड़े ग्रदब में पेश करना चाहता हु।

एक चीज स्रौर मैं स्रापक सामने पेश करूंगा स्रौर वह है पेनलटीज (penalties) के बारे में। ग्रभी रामाराव जी ने जो भाषण दिया उसमे **उ**न्होंने यह चीज बडे ग्रच्छे त**र**ीक़े से ग्रापके सामने रखी कि क़ानन के ग्रन्दर जो पेनलटीज की व्यवस्था है, वह सचम्च में बहुत कम है। में बड़े ग्रदब के साथ कहना चाहता ह कि में उनसे पूर्ण रूप से सहमत ह । हमारे समाज में दो चीजें ऐसी है जिनके बारे में जो ग्राज पनिशमेंट (punishment) दिया जाता है वह बहुत ही कम है। एक चीज एडल्ट्रेशन म्राफ़ फड स्टफ्स (adulteration of foodstuffs) स्रोर दूसरी चीज है यह एडल्ट्रेशन ग्राफ इंग्स (drugs) मै जानता हूं कि मै जो कहूंगा, उससे आप में से बहत से लोग सहमत नही होंगे भौर में भी सहमत नहीं हुंगा, जब बोट देने की बात ग्रायेगी तो मैं खुद ही ग्रपने विलाफ वोट दुंगा, लेकिन यह बात में इस वजह से कहता हूं कि मेरे मन में जो बात है, मेरी जो (feelings) है, वह ग्रापके सामने स्रा जाये । मेरी खुद की फीलिंग यह है कि इन चीजों के लिये ग्रगर कोई

ठीक पनिशमेंट हो सकता है तो वह विपिग (whipping) है, श्रीर कोई दूसरा पनिशमेंट ठीक हो ही नही सकता। हां, जैसा मैंने श्रभी कहा कि मैं स्वयं इसके खिलाफ़ बोट दूंगा श्रीर इसके पक्ष में बोट नहीं कर सकता, लेकिन मेरा ख्याल है कि श्रगर सच-मुच में कोई ठीक पनिशमेंट है तो वह विपिग है, इसके लिये श्रीर कोई दूसरा पनिशमेंट हो नहीं सकता। इसलिये मैं जो सुझाव श्रापके सामने पेश करना चाहता हूं, वह यह है कि इस क़ानृन में जो पेनलटी की व्यवस्था रखी गई है, उसको इससे ज्यादा स्ट्रिनजेंट (stimpngent) बनाया जाय तो कोई बरी बात नहीं है।

इन सुझावों के साथ मै इस विधेयक का जितनी मुझ में ताक़त है ताक़त उतनी से समर्थन करता हूं।

[For English translation, see Appenix VII, Annexure No. 9 1

#### 4 P.M.

Maj.-General S. S. SOKHEY (Nominated): Mr. Deputy Chairman, I would not take much of your time. I would simply like to make a few remarks. My friend, Mr. Rajah, in a short space of time, has managed to make a heap of irresponsible ments. Among others he mentioned that there was a family that lived somewhere near Cochin; he gave the exact location of that place, and said that that family had the power of curing snake bites by mantras. It is necessary that such a statement must be controverted on the floor of this House. I want to tell this House that during a period of 50 years scientific laboratories in India, particularly at the Haffkine Institute, they have been carrying out various tests of all claims of snake bite cures. All claims have been tested and will continue to be tested further. So far we have found that when a poisonous snake bites a human being, it injects

a chemical poison. And it all depends on the quantity of the venom injected, and if sufficient amount of venom has been injected, death is going to take place unless that venom is neutralised. We have now sera which neutralise the venoms. That is the finding of science today. It must be clearly understood that today we have such chemicals which are called anti-snake venom sera, which have the capacity to neutralise snake venom completely. And those remedies are available, and I hope the Government would make use of them and make them available to the people. I do not think it desirable that such stories should go round saving that snake bite can be cured by mantras. Mantras can only lead to This should be very clearly death. understood.

I personally consider that this Bill is trying to deal with a very evil and though I personally would not refuse support to the Health Minister, I would like to point that this Bill is not enough to deal with the evil. As I have said over and over again, these questions are really economic questions. Our people cheap treatment. The only way solve the problem is for the State to make competent medical relief available to the people completely free of charge. If that is done, the evil not be there and therefore this of law will not be necessary to I therefore hope that Government will devote their mind to this aspect of the question and will see that they increase the resources of the country and thus increase the prosperity of the country and more wealth in order to make medical relief available to the people in the widest sense of the term, completely free of charge.

Then Sir, another hon. friend made a most peculiar statement that just as we do not want the British rulers, similarly we do not want the scientific medicine to rule over Ayurvedic medicine. I think it is high time that we refrained from making such statements. Medicine is a science. It is neither

[Maj-General S S Sokhey ] British, nor American, nor Russian The science of medicine belongs to the whole world It belongs as much to us as to anybody else To say that science belongs to a foreign country is a perfectly absurd statement By making such a statement we not only misrepresent the thing but we deprive our selves of the benefit of the great human advance that the world has made in the domain of medicine I can definitely say that we have as much right to use scientific medicines anybody else has For example I will give you an analogy Though it is not a perfect analogy yet it is something like thus In the earliest times we may have invented a bullock cart But later on somebody invents motor car elsewhere It is not correct to say that because the motor car is invented somewhere else it becomes a foreign invention It is a scientific invention It is as much ours as anybody else's And therefore if we deny ourselves the use of a motor car, we merely do something silly We should look upon Ayurvedic medicine or homœopathic medicine, in a more enlightened manner I therefore wish to make it perfectly clear that scientific medicine is something which has not developed from a void It is based on the whole of human experience, it uses the Ayurvedic knowledge that has gone before I think that if we look at scientific medicine from that point of view the perpetual bother about Ayurvedic medicine •and mœopathic medicine would disappear Let us not deprive ourselves of the Therefore, I use of medical science would again, in the end, ask the hon Minister for Health to realise that though we are willing to let her have these powers that she wants vet we must tell her that they are not enough The evil is much greater and it can be met only by the Government making an effort to make competent medical aid available to the people free of charge

Thank you, Sir

SHRI B RATH (Orissa): Mr Deputy Chairman, when I read through the

Bill, I fail to understand why magic remedies only in certain cases are prohibited When I read clause 3 of the Bill I fail to understand why certain advertisements with regard to certain medicines are being prohibited where as other advertisements with regard to the treatment of diseases which do not come under this clause are being allowed Sir I have a few sets of advertisements that do appear in several newspapers I confine myself to set of advertisements which do come within the purview of clause 3 or clause 5 We find treatment of hernia

SHRI C C BISWAS: May I ask my hon friend to refer to the rule making power?

Shri B RATH I agree with the Law Minister that this Bill is such that it can embrace everything

If it so happens, it can embrace. nothing It is all-pervading Sır, have read it very carefully Why should only these diseases be mentioned and not others? It is because the Government want to lay more emphasis on these diseases only Here is an advertisement for the treatment of hernia There is another about the treatment of asthma There is another about the treatment of leucoderma There is another for the treatment of diabetes There is another for treatment of cataract There is another for the treatment of all There is another for the treatment of diseases in the stomach and the testines Now Sir I fail to understand how such advertisements, if they get into the press, will not lead to people in our country, who are so unfortunate as not to be able to get any medical help where there is dearth of doctors, where there is dearth of hospitals and where there is also dearth of money. being taken in by these advertisements and trying to cure themselves not our Health Minister consider necessary that these also should prohibited? Here under the prohibited class I would consider some of advertisements and I would like know which should be allowed to be

printed and which should not be allowed to be printed. Here is an advertisement. "Sure birth control family planning scheme-try 'HERBO-CURA'". There is another advertisement for "Menso". There is another 'Family Planning—Birth on trol"-by Lady Dr. K. Satyavatı Steriand Fertility Specialist "This book with a Foreword by Gen. Cariappa, C.-in-C. opined and appreciated by Jawaharlal Nehru, Shree Munshi and others, contains all the latest methods  $\mathbf{of}$ birth control Birth Control medicine for life Rs 55, for two years Rs 20" There is another advertisement about birth control by Dr Atalrai I have also taken cuttings from the local newspapers in my State whose editor is one of the Congress M P. here. Here also we find many birth control advertisements Now, I would like to which of these advertisements should be allowed to go into the press and will be considered as genuine and which should not be allowed Because Pandit Jawaharlal Nehru's name or General Cariappa's name or Mr Munshi's name has been associated with some advertisements, shall we consider those advertisements only as genuine and others as not genuine? What is the standard? That is why I feel that we should think along different lines Why do our people go to these quacks for their assistance? It is because of the economic condition of the people Secondly, it is because people do not get adequate medical assistance even today The science of medicine and the science of surgery have not reached the remotest villages in our country and here I should like to tell the hon. Minister that in my State the Medical College cannot cater to the needs of There the most pressing cases are persons whose children have died immediately after birth because medical assistance has been available. There are persons who suffer tuberculosis and cannot get any medical assistance and die within the shortest possible time There are persons who have been cured but they cannot rehabilitate themselves Unless State comes to the aid of poor persons, unless medical assistance is provided,

prohibit advertisements to would not produce any results. These quacks will go from place to and will advertise in such a way that it will not become an offence under your Act, by saying, "You will get medicines which will cure many diseases. We can guarantee that all your sufferings will be alleviated any big expenditure of money correspond with us" Such advertisements may be in English or Bengali or in any of the local languages The Law Minister was drawing our attention to the saving clause, No would say that it is not necessary that they will advertise only in the press or on the wall They may advertise in their own notice boards That allowed You cannot prevent it. What will happen? We will not be able to achieve even the limited objective that we have before us. So, my suggestion to the Health Minister is that this Bill is not the way to cure this evil of persons going to quacks for treatment The solution lies in the extension of medical facilities in the rural areas. If it is a question of trying to punish those who produce medicines which are not genuine, the best thing would be to ask them, before advertising, to have some type of board before whom they should send in their medi cines for examination, and if they are proved to be efficacious, then they should be given a certificate to advertise such medicines, and unless and until such certificates are issued, no newspaper should take the responsibility of printing such advertisements, and if any newspaper prints such advertisements without any certificate, then they should be punished, and if such persons without obtaining such a certificate, try to advertise or allow such medicines to be used, they should also be punished

I would also draw your attention to the fact that we have so far failed to abolish the dens of prostitutes the big cities

We have failed so long-rather what we have done is this. The prostitutes were previously confined to certain localities in big cities and towns. Now by the action of the States they have

## [Shri B. Rath.]

gone from one place to different localities and thus bring about the diseases to all parts of the towns or cities. Instead of abolishing prostitution you have spread it throughout the town. What steps are you taking stop prostitution which is one of the main sources of the spread of V. D., and what steps have been taken to see that persons suffering from V. D. get cured at the earliest opportunity? Now we say these are obscene advertisements. People suffering from the sease-because we consider obscene try to conceal the disease and go to quacks So we must remove from the mind of such persons such superstition because in the words of Health Minister I found words superstition. Previously our teachers or parents used to consider talk about sex as obscene. Now modern science does not consider it as obscene. a science to be taught to young men and women. So long as we consider such advertisements as obscene cannot remove secretiveness from the minds of those persons and their superstition, and the society will fail to do its duty towards persons who suffer from such diseases. So I suggest that you must have V. D. Cure Clinics specially in different localities where people can go and get cheap treatment without having to go to big doctors who charge huge amounts for the curing of these diseases and failing to pay which they wıll suffer throughout their lives and will transfer it to their future generations. So I say that this Bill is not sufficient in The Bill needs a great deal of modification, if it is to serve its useful purpose. The main targets will be those doctors or quacks and not the press or papers which take advertisements, and there must be complete check on such persons for which they must be asked to obtain certificates. The Drugs Act does not go further because it excludes Unani and Ayurvedic cines. It says:

".....or prepared for in accordance with the Ayurvedic medicine;". of or Unani systems

So the time has come when must modify the Drugs Act and that other medicines also come under the definition of the drug and medicines are controlled, before they are produced. We know drugs our Health Minister holds high in her opinion like B. C. G. most successful preventive against T. B. but I know and I can pass the name to her alone because there are high dignitaries in my State who only a month back refused to take B. C. G. whereas there was a regular campaign on behalf of the Publicity Department at Bhubhaneswar vaccination; but when the vaccination staff went to high dignitaries said: "This is a vaccination which is still in the experimental stage in the country from which it has brought and as such its efficacy has not been proved and we are not going to take." If that is the feeling in regard to B. C. G.-I don't know about its efficacy or otherwise—what will happen to other medicines? So I feel that this Bill does not go all the way to solve the problem and I would request the Health Minister at least to consider this Bill in all its aspects and that is why I request her to bring about a motion for referring it to a Select Committee where she can discuss these matters and if she thinks that any modification is necessary, she can consider them.

SHRIMATI SAVITRY NIGAM (Uttar Pradesh):

श्री मती सावित्री निगम (उत्तर प्रदेश): उपाध्यक्ष महोदय, में इस बिल का हृदय से समर्थन करने के लिये खड़ी हुई हुं। क्योंकि इसके कारण धोखाधड़ी स्रौर ठगी ही बन्द नहीं होगी, श्रमुत के नाम पर विष बिकना ही बन्द न होगा, बल्कि ग्रञ्लील, भद्दे ग्रौर कामकता का प्रचार करने वाले व्यक्तियों का भी दमन होगा । इस तरह के विज्ञापन यही नहीं कि लोगों को तरह तरह के भुलाबो में डालकर उनकी जेबों को खाली करा लेते हैं बल्कि साथ ही ग्रनैतिकता ग्रौर दृष्चरित्रना

क प्रचार करके ग्रनेकों मानसिक ब्राइयों के गढ़ने के भी जिम्मेदार होते हैं। मैं तो यह कहंगी कि दवाग्रों को बेचने के लिये ऐसे लोग तरह तरह के हथकण्डों का इस्तेमाल करते हैं। नच्छेदार झठे वादे, गन्दी से गन्दी, बुरी से बुरी बातों का प्रचार करने से ये लोग नही झिझकते है। उनको रोकना एक माने में सचम्च देश का बहुत बड़ा कल्याण होगा ।

श्रीमन, वैसे तो फड एडल्ट्रेशन (food adulteration) बहुत बड़ा ग्नाह है, जन स्वास्थ्य के लिये बहुत ग्रधिक हानिकर है, किन्तू दवाइयों का एडल्टरेशन तो ग्रौर भी बड़ा गुनाह होता है। इस तरह की दवाइयों के द्वारा स्वास्थ्य ही नष्ट नहीं होता बल्कि यह देखा गया है कि एडल्टरेटेड दवाश्रों के इस्तेमाल से अनेकों मौतें भी हो जानी है। यह बड़े ही ग्रफसोस की बात है कि इस बीसवीं सदी में कुछ लोग जादू, टोना ग्रीर मंत्रों द्वारा रोगों को ग्रच्छे करने का समर्थन कर रहे है। यह कौन नही जानता कि जादू टोने के नाम पर ग्राज से नही, सदियों से इस देश में तरह तरह की कुकृत्य होते ग्रा रहं है ग्रौर जादू टोने के द्वारा लोगो को लाभ होने वाली घटनायें ६६ फ़ीसदी झठी होती है यह किसी से छिपा नही है। अभी श्री राजा महोदय ने साप की बातें कही. सांपों ग्रौर स्नेक बाइट के क्योर (snake bite cure) के बारे में दिलचस्प घटनायें ग्रौर तर्क सुनाये । लेकिन शायद उन्हें यह पता होगा कि भारतवर्ष में ७५ फ़ीसदी सांप जहरीले नही होते । ऐसे लोग जो जादू टोने द्वारा साप के काटने का इलाज करते हैं, उनको झुठी प्रतिष्ठा मिल जाती है, ग्रौर बहुत दिनों तक वह इस झठी प्रतिष्टा के नाम पर ग्रपना व्यापार चलाते हैं भ्रीर लोगों को धोखा देते हैं।

उपाध्यक्ष महोदय, में माननीय स्वास्थ्य मंत्री को हृदय से बधाई देना चाहती हूं क्योकि इस बिल के द्वारा उन्होंने देश की

एक बहुत बड़ी म्रारगेनाइज्ड (organised) बेईमानी, क्रोति को बन्द करने का प्रयास किया है। ऐसा लगता है कि उन्होंने समस्त महिला वर्ग की इच्छाग्रों को पहिचान लिया है। क्योंकि यह देखा गया है कि ऐसे शर्मनाक ग्रौर गन्दे विज्ञापन ग्रखबारों में ग्रौर दूसरी जगह निकलते है कि उनको देखते ही शर्म से गर्दन झुक जाती है। इसीलिये श्रभी हाल ही में दिल्ली की समाज-सेवी बहिनों ने ग्रश्लील चित्रों के विरुद्ध ग्रान्दोलन ग्रारम्भ किया है। सचमुच इस बिल के द्वारा, मै तो यहां तक कहंगी कि युग की एक बहुत बड़ी पुकार सून ली गई है श्रीर समय की एक बहुत बड़ी मांग पुरी की जा रही है।

उपाध्यक्ष महोदय, श्रीकृष्णचन्द्र जी ने ग्रपने भाषण में एक ऐसा बोर्ड स्थापित करने का जो सुझाव दिया है, जिसके द्वारा उन तमाम ग्रौषध्यां का परीक्षण हो जो ग्राजकल बहुत प्रसिद्धि पा चुकी हैं और जिनके द्वारा बहुत भुछ रोग भ्रच्छे हो जाते हैं। यह सही है कि हमारा देश बहत बड़ा देश है. उसकी तमाम जनना के लिये मेडीकल ऐड (medical aid) ग्रबेलबुल (available) नहीं है। इस तरह की दवाइयों का जनता को थोड़ा बहुत ज्ञान हो जाता है ग्रीर वे उनका उपयोग करते हैं । इसलिये इस तरह के बोर्ड बनाये जाने के विरुद्ध, जिसके द्वारा कि प्रसिद्धि ग्रौषधियों का परीक्षण सके, मेरे विचार में कोई ऐतराज नही होना चाहिये। लेकिन अभी अभी जादू टोने और मंत्रों के सम्बन्ध में जो सुझाव दिये गये है, में माननीय स्वास्थ्य मंत्री जी से अन्रोध करूंगी कि वह इस तरह की बातों की तरफ़ ध्यान न दें। इस तरह के लोग देश की भोली-भाली जनता को तरह तरह के मंत्रों ग्रीर जादू टोने द्वारा फंसाया ही करते हैं। उनका किसी प्रकार से भी समर्थन न किया जाना चाहिये । में माननीय स्वास्थ्य मंत्री जी से प्रार्थना करूंगी कि वह इस बिल में जादू टोने के सम्बन्ध में किसी प्रकार का एमेंड-

[Shrimati Savitry Nigam.] मेंट (amendment) स्वीकार न करें।

इसके अतिरिक्त मझे यह भी कहना है कि इसमें जो ''पेनाल्टी'' (penalty) रक्खी गई है वह सचमच बहुत कम रक्खी गई है। इसका ग्रसर यह होगा कि थोडी "पेनाल्टी" दे कर लोग इस तरह के विज्ञापन निकालते ही रहेंगे जिससे कि उनको श्रिधक म्राधिक लाभ होता रहे और उनका व्यापार चलता रहे।

translation, see Ap-[For English pendix VII. Annexure No. 10.1

SHRIMATI MONA HENSMAN (Madras): Mr. Deputy Chairman, after the wealth of information that has been given to the House on this subject. I do not propose to make a long speech. But I feel that I should say a few words in this debate or discussion because. Sir. this subject has exercised the minds of educationists all over the country for many years. This Bill might have been brought in by the Education Ministry or by the Information and Broadcasting Ministry but it has not been brought in by Sir, it has taken a either of them. woman's courage, a woman's wisdom and foresight and that of our woman Minister-the Minister for Health at the Centre to bring in this Bill today. I do congratulate her as all the others have done. I say all, for I am sure even Shri H. D. Rajah, in his heart of hearts must be congratulating her for bringing forward this Bill. While doing that, I yet feel I should make a few comments on the different points that this Bill raises in public conscience. We, in this House, are perhaps the keepers public conscience, especially the women of this country. Although we ask our men to keep from us poisons of different sorts, physical, mental and anything that is detrimental, it is for us also to watch what enters the mind by suggestion and to guard against the evils that enter the mind in this insidious manner, through suggestion, of advertisements.

And I look upon this Bill as the best weapon of attack against these insidious suggestions that creep into the mind through the eves. We as a nation are trying to do all we can. (as far as the finances of the country permit it), in the educational and other spheres of activity to protect the mind from so many of these evils, from these mans, these charts these words that are not careless, bu are carefully chosen and chosen so a to impress themselves upon th memory of men and women and eve of children.

As I said, Sir, I am very glad thi measure has been brought forwar and I hope that the public will hel in implementing its provisions. have provided some social assistance for the people, in some form or othe and I expect that the country make use of the Health Services tha have been promoted, the clinics and other institutions that have been started and we hope the people of towns and villages will wit greater confidence get themselve treated in these institutions in the future.

Clause 3 has already been referre to and I do not want to say muc about it, except to say that the ad vertising of some of these so-calle preventives or cures, is a genuine exploitation of the public mind du to which many men and women ar made to pay a lot of money. have heard from Mr. Rajah that som of these cures have been given freecures for snake-bite and the like, bu generally speaking, large bills have t be met for many of these things tha are being put forward in advertise ments that look so mild and weak or paper but have to be taken for a lon, time to be of any use, and they do great deal of harm to the people wh take them more often than not.

As regards the powers claimed fo these drugs-surely we do not requir a separate board as was suggested by an hon. Member to find out the rea nature of these drugs. We have th Government analyst, we have

medical schools and colleges and we have the places where the vaccines and serums are made like the Haffkine Institute in Bombay, and the Research Institute in Guindy. These should be the proper testing places for these so-called drugs. Anyway if this is not practicable, I leave it to the experts, to decide, only adding that these Boards and Committees of Enquiry and the like are being overdone. simple advertisement or rather nonadvertisement Bill of this nature should not entail so much financial backing.

Then there is clause 5 dealing with the prohibition of advertisement of magic remedies for treatment of certain diseases and disorders. is also a very important and useful provision and will save much mental torture and trouble to the common man. Again, I am grateful to the hon. Minister for clause 10 of the Bill where it has been laid down that the jurisdiction for trying these cases shall lie only with the presidency magistrates or first class magistrates. This is very essential because these courts can command a certain amount confidence and authority, and demand the evidence that is necessary.

Finally I congratulate the hon. Minister on the clause termed "savings" whereby a large number of books and other printed materials are protected from the penalties of this Bill. It covers a wide field of material that is not injurious to the morals of the nation.

I conclude by saving that the whole House should congratulate the hon. Minister on this Bill and should not only pass this measure but also help in, implementing the words, and intentions of this Bill into deeds. Some reference was made to illiteracy and superstition. Let me say superstition goes hand in hand not only with illiteracy but it goes hand in hand with literacy also and it is for the literate to do the necessary propaganda for this Bill. I once

again appeal to the whole House to implement the provisions of this Bill wholeheartedly in every way.

Shrimati LILAVATI MUNSHI (Bombay): Sir, I join in the congratulations that have been showered upon the hon. Minister for Health for bringing forward this Bill. She richly deserves all the compliments that were paid in this House. The disgusting display of advertisements in newspapers and outside is the despair of all decent people.

Nowadays, even young children read newspapers and begin to ask questions because they do not know and it becomes very awkward. Most of these papers, I think, fall a prey to this kind of temptation because it is very paying; such advertisements are more paying probably than the others and that is why you see, Sir, that most respectable papers are publishing such advertisements.

Very strong support has been given to this Bill and so many good arguments which I had in my mind have already been advanced in support of So, I do not think I this Bill. should say very much. Authorities are quoted also and so, no further arguments are required. It was rightly said that one must distinguish between faith and superstition. I do not think there is any intention on the part of the hon. Minister to work against faith because she herself believes in faith but surely superstition is a different thing and it cannot be put in the same term as faith itself. It is not a case of faith which cures; it is only falling a prey to temptation for getting cured because it is a kind of disease about which one is ashamed to speak in public. Most of the ignorant people are not accustomed to go to a doctor and reveal their sufferings. There is a kind of social stigma attached to it and that is why these quacks are flourishing. agree with Maj.-General quite Sokhey that medicines in such cases should be made available free.

[Shrimati Lilavati Munshi.]

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The other reason why people go to quacks is that our doctors and the medicines which they prescribe are very expensive. The doctor's becomes enormous for a poor man and he avoids going to him. More and more of medical aid should be given to the poor people so that the purpose of bringing forward this Bill can be served.

Propaganda is also necessary because there is a kind of false shame attached to going to doctors. For that, you have to do a lot of propaganda. I do not think it is the the hon. Minister intention of medicines genuine punish Ayurvedic or homeopathic. am sure that she will support whenever a genuine medicine is found. There is a board being formed for vedic and homeopathic, if I mistake not, and when the rules are prepared, proper protection will be afforded to all genuine products.

It was said that this Bill does not I agree that it does not go far, it can go further but this is a step in the right direction and it can be followed up later on because it will have some educative value in public mind when such a Bill is there and when the Minister is able to stop the unseemly advertisements in If that is done then the papers. automatically that will lead to others.

Well, Sir, in a very excellent Hindi speech my friend Mrs. Savitry Nigam said something about the undesirable posters which are exhibited and the cinemas which are shown. the other hon. Minister also will take a cue from this measure and do something to prevent that thing also.

Well, Sir, for once I agree with some of the arguments advanced by the hon. Mr. Rath but he mixed up so many irrelevant things and the value of his argument was lost to a certain extent. However. I again congratulate the hon. Minister for bringing forward this Bill and taking a step in the right direction.

SHRI T. R. DEOGIRIKAR (Bombay): Sir, I rise to support the Bill. Being a journalist, I am associated with the advertisement side of the papers and the only section against which this Bill is directed is, I find, the newspaper section. I am not sorry for that. Now the advertisement revenue of some of the newspapers would be reduced, there absolutely no doubt about it, but I am sorry that it is not going to affect the newspapers to a great extent. only touches a small portion of the objectionable advertisements.

Coming to the Bill itself, I am afraid the remedy suggested in the ·Bill will not prevent the mischief that is sought to be rooted out. understand why Government should not bring forward a Bill compelling every manufacturer of medicine submit his formula and his medicine for examination and certification to a laboratory to be set up by the Government and to be maintained by the Government. In some ٥f countries such laboratories do exist and unless we have such a laboratory on an all-India basis, taking the aid of allopathy, Ayurveda and homeopathy experts, I do not think we will be able to root out the evil. If we have such a laboratory and if we make such a compulsion I think a Bill like the present one will be un-If we want to cure the necessary. disease, we must go to the root of it; mere symptomatic treatment will be of no use. I feel sympathy for those who are suffering from certain diseases. Those diseases are secret and the patients are afraid to make them known. They are afraid to approach their doctors and disclose their dis-If we go to the villages, we eases. would find all sorts of quack remedies being resorted to. people there are poor and ignorant. They cannot read the advertisements and they do not know what harm these quack remedies are going to have on them. Therefore, these people will not be affected by banning these advertisements. Even in the rich families these medicines

I, therefore, suggest that not only the advertisement but the sale of these products and the practice of these quack remedies should be prevented. By banning advertisements you are not going to prevent the sale of these medicines and you are not going to stop the quack remedies that are practised everywhere. Sir, this Bill is chiefly intended to prevent the advertisements of medicines regarding diseases of women. Is that enough? all medicines and all advertisements that claim to cure diseases miraculously should be stopped. Diseases like tuberculosis, cancer, asthma, leucoderma, insanity, dropsy, eye diseases, baldness and others are claimed to be instantaneously cured by specific medicines. Are we going to allow these advertisements to continue? Clause 4 of this Bill is not quite clear. Who is going to decide whether a particular drug is false or true? Are you going to set up any machinery to test the genuineness or otherwise of a particular medicine?

Then again we allow a good number of foreign medicines which claim the same cures to come in. I am told the medicines which are discarded by the laboratories in foreign countries are exported into this country and are sold in our markets freely. Is it not necessary for us to stop them? These frauds are not limited only to medicines. They cover other aspects of life.

Take the case of astrology and palmistry. Of course some of our eminent men have faith in these so-called sciences. We have nothing to do if they want to ruin their lives. But why do you allow the advertisements of palmistry and astrology in the papers?

Then take the case of puzzles. There are square-word puzzles, then cross-word puzzles and other puzzles. Government is not prepared to touch these advertisements.

Then take the case of American Cotton Futures. Opening and closing rates are given every day in the newspapers and people bet heavily on them. I was surprised to see even a poor sweeper and a poor beggar going into a pan shop and betting on the figures. I visited one of the big cities in Bombay State and I saw the comic strips being cut and sold for one anna each in hundreds. I was told that you can trace winning figure in those cartoons. The disease has gone so deep, that unless we stop all these objectionable advertisements, our morale will not improve. is going on in broad daylight in a country like India. We have allowed races to continue, but why allow advertisements of race tips, I cannot understand. In some of the States there is no prohibition. Still we have advertisements from foreign and our own papers about liquors. Is it not necessary for us to stop Our Deputy Home Minister is sitting here. He can kindly take a note of it.

Then I have got with me some two or three advertisements. All these advertisements are of a similar The name of the proprietor nature. They come from Delhi is not given. One of the adverand Amritsar. If you purchase three tisers says: bottles of hair oil costing Rs. 5 you will get six wrist watches and six Another advertiser competing rings. with him says: If you purchase three bottles of hair oil costing Rs. 6/8 you will get watches worth The 10,000. advertisements are with me.

SHRI C. C. BISWAS: That raises the general question of the ethics of advertisements.

Shri T. R. DEOGIRIKAR: Then there is one advertiser from Delhi who says: You will get a radio set for Rs. 5. Then there is another advertiser who says: You will get 300 gifts if you purchase an article worth Rs. 3.

[Shri T. R. Deogirikar.]

Then there are advertisements about mirrors and rings in which you can see not only your past, not only your present but your future also. These advertisements are allowed to be continued in this country to our shame. This is not quite proper to a civilized Government like ours. I therefore request the Government to pass an Act by which they can stop all such frauds.

Sir, in the Bill before the House I have my own doubts and I would like to refer to them.

In clause 14, sub-clause (c) Government has permitted an advertisement of a drug to be sent confidentially to a registered medical practitioner or to a wholesale or retail chemist for distribution among registered medical practitioners or to a hospital laboratory. It seems from this clause that Government has no objection to the advertisement or to the spurious drug but they only want the agency to be shifted from newspapers to the medical practitioners or to the chemist, wholesale or retail. This is giving a new licence and a new temptation to the medical practitioners or chemist to earn some money and to demoralize Are you going to keep a C.I.D. of a police to watch the dealings of these medical practitioners? What guarantee is there that these practitioners will not distribute these advertisements to their customers? I therefore think that this saving clause should be amended or should be removed.

Then I come to clause 6 under which import or export of documents containing such advertisements is prohibited.

Sir, India is surrounded on one side by Pakistan, on another side by Ceylon, on a third side by Burma and Nepal and in between we have got the Portuguese and French possessions. Now the searches that are usually made of the documents that come into this country are nominal except of the political literature. Are you going to penalise a postman who handles these documents unless you indemnify him under article 12? If we want to be very strict and very rigorous, we will have to carry out searches of the documents that come from a foreign country very rigorously. I think this clause is necessary, but I am afraid it will not be effective.

Then coming to clause 3, I am not bringing any amendment, but I think the hon. Minister will take note of what I say. In clause 3, sub-clauses (a) and (b), I want some additions to be made. At the end of sub-clause (a) I would like to add "effecting conception", and at the end of sub-clause (b) I would like to add "or removing impotency". These are essential additions, otherwise the very purpose of the Act will be defeated.

In the end, Sir, I would request the Government to put a stop to the sale of these spurious drugs and to stop the practising of quack medicines as early as possible.

Sir, I support the Bill.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Deputy Chairman, I extend my wholehearted support to the Bill brought by the hon. the Health Minister. Sir, I think this should have been really a women's day as far as the speakers

think this should have been really a women's day as far as the speakers are concerned, not because a woman Minister has brought the Bill but because, Sir, I think that women have greater opportunities of observing the evil effects of badly administered drugs and also how their money goes wastefully on these wrong purchase of medicines which makes their budget short for spending on other useful and nourishing food.

Sir, we in this House are all aware of the shameful nature of advertisements which should make people blush and which has made some of the foreign writers write in their books of travel, that judging from the nature of advertisements it would

make one think that the whole was full country ηf **≤**P.M. Sir. I wonder impotents. sometimes and all of you must be wondering, what the effect of such shameful advertisements must be on adolescents. It is high time that this type of evil was stopped and I must congratulate the hon. Health Minister on making bold to bring forward such a Bill which might. to begin with. arouse some wave of unpopularity. It should be the duty of the Press to popularise this measure though it would affect their purse. It would dwindle the income which they get from these advertisements but the Press has always come to help in popularising a public cause and I am sure that they would not here fail in their duty to the public.

Sir, it has been pointed out and I would also like to lend my support to it that the Information and Broadcasting Ministry should have long ago brought in a Bill to stop the type of advertisements that are really demoralising the youth-the advertisements of cinemas in papers and through posters. Social workers and others have made frequent appeals to that Ministry but nothing has been done on the plea that the Centre has no power to legislate on this matter and that it is entirely within the sphere of the State Governments. This has been a case of the guests relying on two houses always going The Centre where there are people from all the States who are socially wide awake and can bring forward such legislation, is not prepared to take it up, because there are constitutional objections and in the States, many of them being backward for appreciating this sphere of legislation, nothing is being done. But in the meantime, every day, not every day but every hour, incalculable harm is being done. We are aware of the nature of these medicinal advertisements and how advertisements of some sort of Ram Oil etc. appear on the walls of houses. poor country which is so short of

short of readable newspapers, material, this is the type of literature that the young and adults get and it is doing a great deal of harm.

Sir. I feel that though the measure is not as comprehensive as it might be, in the very nature of things it cannot be expected, as it is a new measure of this kind, to cover wider field because as I have already said even in its present nature it might arouse a little public opinion against it because people's pockets will be affected. Still, I feel, Sir, that it has gone as far enough as it could and being the first of its kind in the field we can hope and expect that in the light of our experience later on a more comprehensive Bill would be brought in. I think, Sir, that this Bill if referred to a Select Committee particularly of physicians would be capable of improvement but if that means longer time, the Health Minister could consider what is in the best interests of the country. She must have, I am quite sure, invited competent advice in matter before drafting this Bill.

I would like. Sir. to make a few observations with regard to legislation of this kind. I have already said that the Information and Broad-Ministry has casting not shown bring forward legislation courage to at least for the Part C States which it could have. It could have kept the Children's Bill as a model, leaving it to be copied by the States. Similarly, the Home Ministry, as my hon. friend Mr. Deogirikar has pointed out. could have enacted legislation in the case of crossword puzzles etc .....

Mr. DEPUTY CHAIRMAN: Please confine your remarks to the Bill.

SEETA DR. SHRIMATI PARMA-NAND: Yes, Sir. This is a suitable occasion to give expression to the wishes of Members who otherwise have no other occasion on which they can request other Ministries to bring This Bill forward such measures. which the hon. Health Minister has brought forward is a pointer to other

[Shrimati Seeta Parmanand.]
Ministries which always think that in cases of legislation of this kind, public opinion has to be created first and then legislation brought forward later. The hon. Minister has set an example that where the Minister is convinced that a certain thing is in the interests of the public, she has not hesitated, but has shown courage by bringing forward this Bill and expecting that public opinion would be gradually educated thereby.

With these remarks I would again congratulate the hon. Minister for bringing forward this Bill and extend my wholehearted support to it.

SHRI C. C. BISWAS: I do not think there is any occasion for referring this Bill to a Select Committee. is a very small Bill with a definite and limited object in view. Many of the hon. Members here have tried to raise larger issues but in considering this Bill I should like them to avoid those issues. Not that they are not important. Now, the question of Drugs Act has been brought Various other things have also been referred to. There is no question that the State ought to provide good and proper treatment for all its citizens but that is an ideal state of things which we have got to keep in view. We cannot achieve that object merely by legislating about it. State is fully conscious of its responsibilities in that direction and steps have been taken, steps are being taken and steps will be taken, for instance, to deal with the question of adulteration of drugs and medicines and so on, as in the case of adulteration of foodstuffs which is a very important question affecting millions of our people. All those things are there, but that does not mean that we cannot make a small beginning in another direction with a limited scope. Now, the present Bill is aimed only at certain types of advertisements of certain medicines. False claims are put forward on behalf of certain preparations, and in order to boost such bogus preparations recourse is had to advertisements on a wide scale. This

Bill seeks to step in there and stop this admitted evil, an evil which prevails on a very large scale in all parts of the country.

KHWAJA INAIT ULLAH: Who will test these false claims? There is no provision in the Bill.

### (Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI C. C. BISWAS: That is a very legitimate question—who will these false claims. Now, as a matter of fact, it will be for the prosecution to prove that the claim made is a If that cannot be done, false claim. the prosecution will fail. You will see that some action has got to be taken and that will be taken when the prosecutor is satisfied prima facie that there is a case against a man. Then, of course, the man is put before a court of the Presidency Magistrate or a First Class Magistrate and the case has got to be proved. If that is not proved, he gets off. But this is an evil which has been admitted by every sensible man. I come from Bengal. I know a publication which is very widely circulated there. It is called panjika. It gives you astrological and astronomical information regarding every day of the year. And every Hindu refers to it-has a copy of it-big or small. If he goes out somewhere, he consults it; if there is some ceremony at the house, it is consulted. There is not one single house—this of course refers to those who can read and write-which does not possess a copy of this calen-Therefore you do not know what wide circulation а these panjikas have. If you take the looking into them, you trouble of will find that half the book is filled advertisements of a dubious with character—advertisements boosting which give you larger medicines sexual power, pictures of boys and girls kissing each other with a description at the bottom saying that this is what you should do and offering a cheap and easy remedy.....

SHRI H. D. RAJAH: Why do these boys and girls require these remedies?

Shri C. C. BISWAS: But you imagine the effect of that on your children in the house when these pictures come into their hands. I do not know what view my hon. friend may take about it. I have got little children in my house and I will hesitate to put such a book in their hands.

SHRI H. D. RAJAH: I have four in my house.

SHRI C. C. BISWAS: Therefore I feel this is an evil which has got to be checked. It is a pity that no steps were taken up till now to check This is the first time a Bill is introduced and as I said it has a very limited object in view. It might have covered a wider field; you might have a Bill as suggested by some hon. Members to cover all kinds of things, not only advertisements of this sort, but advertisements about crossword puzzles and SO long as there are credulous people, there will be others to exploit their credulity and make money out of it. This sort of thing has gone on since the birth of the human race and this will go on. They will always try to exploit the credulity of ignorant people and make money out of it. They cannot resist it and cannot help But there you are. not mean that it is not an evil against which we should take some measures. But this is only a modest tempt, not to control all kinds of advertisements, but only advertisements relating to the subjects with which the mover of the Bill is concerned, namely, medicines. Now you will kindly see the three penal clauses in this Bill, clauses 3, 4 and 5. What is the offence? What is the gist of the offence under each of these It says: "..... take anv clauses? the publication of any part in advertisement....." Take clause 3 for instance. It says:

"Subject to the provisions of this Act, no person shall take any part in the publication of any advertisement....."

It says "take part in the publication of anv advertisement". Clause 4 relates to misleading advertisements. There also it is said "no person shall take any part in the publication of advertisement....." any clause 5 says "No person carrying on or purporting to carry on the profession of administering magic remedies shall take any part in the of any advertisement publication referring to any magic remedy which directly or indirectly claims to be efficacious for any of the purposes specified in section 3". So you see that the Bill is directed against the offence of taking part in the publicaof advertisements. Nothing tion more and nothing less. You might say that this is very inadequate and that the Bill does not go far enough. I can appreciate that argument. But let us confine ourselves to the declared objects of this Bill and confine our criticism to them.

As regards advertisements, some reference was made to the definition of 'advertisements', and a question was raised whether it would include posters. As it stands, the is wide enough 'notice' to include But if the House so desires posters. and if there is common agreement about it, you can have an amendment like adding the words 'or posters or writing or inscription" or whatever it is, after the words 'any notice'.

Then, Sir, about the magic remedies. There is no guarantee that a magic remedy will succeed. I will just tell One man appeared bevou a story. fore an astrologer and after holding out his palm asked him, "What about He was a Hindu. 'Ine my tuture?" astrologer said, "You will die in Banaras which is considered a very auspicious place for death, because it is on the banks of the holy river." After some time the man was sentenced to death, and before he was going to be executed, he was asked

[Shri C. C. Biswas.] whether he wanted to see anybody "Well", he said, before his death. "I should like to see the astrologer who had told me something three years ago." When the astrologer came, the man told him, "Didn't you examine my hand once and tell me something?" The astrologer replied, "Yes, I did." In Bengali he had said "Kashi prapti". Kashi is name of Banaras. man then The "What is it? asked the astrologer, You said I shall have Kashi prapti, but I am going to be hanged!". astrologer replied, "Oh, it must be When you held out your like this. palm to me, you must have shaken your palm and that must have turned the word 'Kashi' into 'fashi'?" the Bengali script. the letter when the top is split reads like "fa" so according to the astrologer "Kashi" became "fashi" which means hanging. There is no guarantee if the magic fails. And if the magic fails, they give such explanations. But question is whether you will allow all these things to continue. I think it is high time that some steps were taken to check this evil. I am not suggesting for one moment that there is no such thing as faith cure. As a matter of fact, I myself believe, in faith cure. But faith cure does not always There are certain condisucceed. tions which must be satisfied before it can operate fully. Now, this Bill aimed at advertisements which really are meant to lure people and not to cure them. We of course know cases where people offer mediby invoking spiritual forces cines and the like, and sometimes these do have healing effects in some cases. But these men do not charge a single pie and do not carry on a trade.

SHRI P. SUNDARAYYA (Andhra): Is the hon. Minister supporting the Bill or.....

Shri C. C. BISWAS: I am supporting the Bill. It is the class of men who trade in this that have got to be controlled. You have got to take action against them, and that is what is going to be done by this Bill.

Sir, there is one complaint and that is that this Bill is not drastic enough. I may point out that it is as drastic as it need be in the present situation.

Then, Sir, there is another comment. Some hon. Members have said that it may unduly interfere when on legitimate grounds it is necessary that some sorts of drugs and medicines ought to be brought to the notice of I say, Sir, that if you the public. turn to clauses 14 and 15, you will find that provision has been made for all necessary safeguards. For instance, now the State has recognised birth control. If certain registered practitioners honestly put up on a notice board, "Here is a remedy which will achieve the necessary objective". I think that ought not to come within the purview of this Bill.....

KHWAJA INAIT ULLAH: Also these cases which you have mentioned just how?

### (Interruption.)

SHRI C. C. BISWAS: There cases and cases. Such cases are bond fide-not with a view to make money. Here we are talking about people who exploit the poor and illiterate people. They exploit their superstitions and their credulity for ulterior purposes. It is against those people that this Bill is directed. The question was (Interruption.) asked, "Why do you specify any of the diseases which you find in (a), and (c) of clause 3?" reason is that they are the commonest forms of diseases which you find in these advertisements. Therefore those diseases have been specifically mentioned. But then there are other diseases also which you can add to the list. That is provided for in the rule making power under clause 16. I will now bring to your notice the provisions in the saving clauses. The reason why under clause 14 registered medical practitioners have been exempted from the operation of this Bill is this: They are presumed to

be sensible people, who are interested in the quality of the medicines which they deal with and so on. But if salt itself loses its flavour, you cannot find anything else to salt it with. If registered medical practitioners who are registered because they are good men, true men, of the profession, let you down, if they act dishonestly, if they act with ulterior motives, we cannot help it. applies to the members of any profession. If a District Magistrate before whom an offender is brought, takes bribe and lets that man off, although he is guilty, what can we do? Human weaknesses are there, and if the persons who are charged with the duty of seeing that these evils do not operate, fail in their duty, we can only be sorry for it. We can something to stop it but we cannot prevent it altogether, so long as human nature is human nature. Some bona fide instances were mentioned. It may be necessary to import something from outside and so on and people have got to be told, "Look here, here is this drug which is going to be imported." Provision is made for it under sub-clause (d), which says:

"any advertisement relating to a drug printed or published by the Government, or, with the previous sanction of the Government, by any other person;".

and also any advertisement which is permitted under the Drugs Act is also So far as these savings allowed. are concerned, therefore, I think they are fairly exhaustive and deal with all cases where it is necessary to provide protection.

Then there is the general power given by clause 15 to the Central Government in the public interest, to exempt anybody by notification from the provisions of this Act.

There has been a large measure of support to this Bill. Mr. Rajah was the only one who opposed it outright, I do not think that example has been followed by many hon. Members.

SHRI H. D. RAJAH: I also you some positive ideas. Mine was not merely a negative opposition.

Remedies Bill, 1953

SHRI C. C. BISWAS: The general feeling has been that this Bill does not go far enough-as far as it ought to go.

SHRI H. D. RAJAH: Will the Leader of the House please also reply to the constitutional point I raised?

SHRI C. C. BISWAS: Yes, about advertisements in the names companies. If you want to proceed in strict accordance with law, then possibly all the persons who constitute the company will have to be named as defendants or accused but it is hardly possible. Therefore, what has been done is to hold the man in charge to be prima facie responsible. That is the presumption, and he is prosecuted, or charged; he is supposed to specially know about it-to have special knowledge of it. But it is open to him to say, "I have got nothing to do with it. I did not know anything about it." This is not casting the onus of proof on the accused. The fundamental principle of law no doubt is that an accused should be presumed to be innocent till his offence is proved. matter of fact, it will be for the prosecution to prove his offence, but he is given a chance to say, "I am not responsible." If you proceed against the Director the Secretary or or somebody else who is a responsible member of the company, it is always open to him to say, "I am not really I did not give any liable for it. order for the advertisement. I even said that such an advertisement should not be published. But still somebody else here has sent it to the press and the press has accepted it." may have a defence like that. should it contravene the Constitution when it is provided in the Bill that it is open to a man to defend himself?

SHRI H. D. RAJAH: Am I to understand that this is not repugnant to the Constitution? Is he convinced about

Remedies Bill, 1953

[Shri H. D. Rajah.] Let us get that information in a clear cut manner from him.

Drugs and Magic

SHRI C. C. BISWAS: I am personal-Iv convinced that this is not against the Constitution.

Khwaja Inait Ullah:

خواجه عنايت الله: جناب چيرمين صاحب! جس نیک خیل کے ماتصت هماري رحمدل ههلته منستر (Health Minister) صاحبه یه قانون لائی هیں اس خیال کی میں عزت كرتا هول ارر تائيد كرتا هول -مگر میں سمجھتا ھوں کہ جس خیال سے یہ قانون لایا گیا ہے ان لفظوں سے جن لفظوں میں یو قانون بن رھا ھے هماري هيلته منستر صابع كا خيال پورا نهیس هوکا - اور اگر پورا هو بهی رها هے تو بھی همیں کچھ سرمایهداری کی ہو اس میں سے آ رھی ہے -سب سے پہلے میں جناب هیلته منستر صاحبة كي خدمت مين عرض كررنكا که کلاز ۳ (clause 4) میں جو یہ لکھا

"make a false claim for the drug".

THE VICE-CHAIRMAN (SHRI K. S. HEGDE) in the Chair.]

(false claim) لس سيس فالس كليم کو ثابت کرد کے لئے کون سی اتھاریتی (authority) ھوگی – ابھی ھمارے لا منستر (Law Minister) صاحب نے بتایا که دسترکت مجستریت (District Magistrate) اسكا فيصله كرياً - مجه نهير سنجه مين أنا كه

ایک مجستریت اور وکیل یا گاه: کس طرے سے یہ ثابت کرسکتے ھیں کہ کسی دوا کے متعلق اسکو بیچنے والا فالس كليم كررها تها كيونكه بعض درائیں ایسی هوتی هیں که دس آدمیوں پر انہیں آزمائیں تو دو پر اثر نهیی کرینگی مگر آته پر اثر کر جائینگی اور جن دو آدمیوں پر اثر نهیر کرینگی تر اگر وه کلیم (claim) کریں کہ اتلے دن دوائی کھاٹے ہوئے ہو كيُّے، اتنا پيسه خرچ كيا ليكن هم پر كوئى اثر نهين هوا - اور دَستركت محستریت کے سامنے فالس کلیم ثابت کرنے کے لئے ایسی گواشیاں مل جانین تو مقدمه ثابت هو جائیا که دوا کے متعلق فالس کلیم کیا گیا ہے -حالانکه دوا کوئی ایسی چیز نہیں ہے کہ هر آدسی کو هر دوا فائدہ کردے -انگریزی دوائیں بہت سی ایسی هیں جن کے استعمال سے بہت سے آدمی اچھے مو جاتے ھیں اور بہت سے آدمی اس دوا کی ایک گهونت پی کر مر بھی جاتے ھیں اور اس حالت میں ایک فائد املد دوا بھی فانس کلیم کے اندر آ جائیگی - اس لئے میں چاھتا ھوں کہ اس قانوں میں اس بات کا پورا انتظام ہونا چاھئے تاکہ کسی دوائی کے متعلق جهوتا دعوے ثابت کیا جاسکے -جب هم کوئی قانون جنتا کے فائدہ کے لئے بنا رہے ھیں تو وہ ایسا ھونا چاھئے کہ جنتا کے کسی حصہ کو بھی اس سے

نقصان نه پهونجے -

اس میں کوئی شک نہیں ک*ہ اس* قانوں کا مقصد صرف چند بیماریوں کے اشتهارات کو روکنا هے - بلکه میں تو یه چاهتا تها که ایسی دوائیس بکلی هی قانونآ بند کر دی جائیں کیونکھ اگر دوائیں بکتی رهیں اور صرف ان کے لئے اشتہار نه دئے جائیں - پهر بھی جو خراب اثر هماری جنتا پر پو رها هے ولا تو يوتا هي رهيكا - اكر هماري هيلته منستر صاحبه ذرا دهیان دین تو انکی سمجه میں آجائیکا که جو دوائیں آج بک رهی هیں انکے اشتہار کو بند کرا دیئے کے باوجود بھی وہ کانا پھوسی اور چوری جهیه سر بکا کرینگی بلکهوه اِس صورت میں زیادہ دام میں بکیلکی -كها جائيمًا كه فال ةاكتر يا فال فقير یا سنیاسی کے پاس ایسی فائدہمند دوا ھے - مثال کے طور پر کوکین (cocaine) کو ھی لے لیجئے - جب گورنسلت نے كوكين بيچنے پر پابندي لاا دي تو اس کے دام کئی گنا ہوھ گئے اور جوری چهپے سیکوں روپیوں میں بکنے لگی -اسی طرح سے اگر اچھی دواؤں کا بھی اشتهار بالکل بند کر دیا گیا تو اس کا نتیجہ یہ هوا که جو لوگ آج کل فطرتی طور پر ان بیماریوں کو ظاهر نہیں کر پاتے ہیں اور ایسے لوگوں کی تعداد - ۹ (نوے) فیصدی کے قریب ھے ولا لوگ ان بیماریوں کو ظاہر نہیں كرنا چاهنتے هيں اس لئے كه هماري سوسائیٹی اسکو بہت برا سمجھتی ہے جبتك هماري سوسائيتي لتذي لجهي

نه هو جائے یا دوسرے لفظور، میں اتنی بری نه هو جائے که وہ خراب سے خراب کام کو بوا نه سمجهے اس وقت تک هددوستانی لوگ ایسی بیماریوں کو بری نظر یے ت هینگے - اس لئے ایسی صورت میںجبکہ همارے یہاں اخلاقی طور پر ان بیماریوں کو چھپایا جاتا ھے۔ ایسی بیماری کا مریض خواه مخواه کسی کے بھی ملہ سے سلکر کسی کوئیک (quack) کے پاس چلا جائیگا-اس لئے میں چاھتا ھوں کہ دواؤں کا یورے امتحان کے بعد فیصلہ کیا جائے كه فلان فلان دوا واتعى بهار هے اور پھر ایسی مفید دواؤں کے لئے اشتہار دینے کی اجازت دیدی جائے - اشتہار محض اشتهار کے طریقے میں هو ر ایسا نه هو که همارے بحصوں پر لو امیراکا كوئى امورل ايفيكت immoral) ( effect پرے - اس بات کا یہاں ذکر ضرور هونا چاهنیه -

ایک بات جو میں نے شروع میں کہی تھی کہ اس سے ھمیں کنچھ سرمایهداری کی بو تپکتی هے - میرا ایسا خیال هے که اس قانون کی تمام خوبیوں کے باوجود بھی اس میں کچھ امير لوگوں کا بھی ھاتھ ھے ۔ آپ کہیں کے کہ غریبوں کے لئے اشتہار دینا تو هم نے بند کر دیا ہے کیونکہ جہاں آپ نے بیماریوں کا ذکر کیا ہے وہاں کلاز ۱۲ میں آپ نے اجازت دیدی ہے که جو میڈیکل پریکٹیشنر medical)

practitioners) هیں وہ اشتہار دے سکتے هیں – میں نہیں سبجہتا که رجسٹرة میڈیکل پریکٹیشئر میں خالی ایلوپیتهی (allopathy)، هومیوپیتهی (homoeopathy) یا حکیمی هوگی یا ویدک هوگی یا جتنے همارے هندوستانی طریقے سے دوائیں بنانے والے لوگ هیں — وہ اس طرح کے اشتہار ایپ ایپ ایپ اورة (board) پر لکا سکتے هیں اور اس اشتہار کو لگاتے وقت اس طرح کے اشتہار بھی لگا سکتے هیں جنکا آپ نے اشتہار بھی لگا سکتے هیں جنکا آپ نے اشتہار بھی لگا سکتے هیں جنکا آپ نے اشتہار بھی لگا سکتے هیں جنکا آپ نے

"(b) the maintenance or improvement of the capacity of human beings for sexual pleasure".

اسک نقشه بهی وه سائن بورة sign)
(boardمیں چهپوا کر آپ کے سامنے رکھ
سکتے هیں کیونکه اس چیز کی آپ نے
ان کو اجازت دیدی ہے - تو جپ
سائن بورة میں اس طرح کا نقشه بنایا
جا سکتا ہے تو اشتہار بند کرنے سے کیا
فائدہ - اشتہار تو کبھی کبھی هم کو
پرهنے کو ملتا ہے - مگر ایک بہت برا
سائن بورة هر روز هزاروں نوجوانوں
بیچوں، عورتوں اور بوزهوں کی نظروں
میں پرتا رهیکا - بھر اس قانوں کا کیا
میں پرتا رهیکا - بھر اس قانوں کا کیا

دوسری سب سے بری بات ہو اس قانوں میں مجھے نطر آرھی ہےوہ اسی کلاز کا ہی (b) حصہ ہے۔ جس میں آپ کہتے ھیں کہ کوئی اشتہار نہ دو کسی طرح کا اشتہار ایسی بیماریوں کی بابت مت دو – میں مانتا ھوں که لوگوں کو ان بیماریوں کا علاج اچھے معالجوں سے کرانا چاھئے – مگر آپ یہاں یہ اجازت دیتے ھیں

"Nothing in this Act shall apply to any treatise or book dealing with any of the matters specified in section 3 from a bona fide scientific or social standpoint; or".

آپ کتاب لکھ سکتے ھیں، آپ تھیسھس (thesis) لکھ سکتے ھیں - آپ ایسے لکھ سکتے ھیں آپ اسے کتاب کہلیے -میں کہتا ہوں کہ + ا صفحے کے اشتہار چھاپ کر آپ اسے تریٹائز (treatise) کہیںے بلکہ دو صفحے کے اشتہار کو بھی اس میں آپ شامل کو سکتے ھیں ۔ "kona fide scientific or , to social standpoint سے یہ بھی ظاهر هوتا هے که آپ کتابیں لکھائیں أس مين ننگى تصويرين بنائين بلكة سوشل پوانت آف ويو social point) (of view سے کوک شاستر کے پوائلت آف ويو سے آپ چاھے جس طرے کی تصویریں بنائیں اور کہیں کہ يه همارا سوشل استيند بوائنت هـ-آپ کہدی گے یہ ہزاروں برسوں سے لکھا آرها هے اور اسک هم آرت (art) اور ٹٹریچر (literature) کے طور پر پڑھتے ههر - اسكو كون روكنے والا هے - آپ كا مجستریت نیصله دیاا که هال یه بهی آرت هے یه ایک سوشل استینت پوائدت

چاهے تو کیا وہ بونافائیت سائنتفک

یہ آپ نے آئے کہا ہے bona fide پہر scientific or social standpoint" کے متعلق یہاں پر همارے داکٹر صاحب نے سائنتفک ت ریسری scientific research) کی بڑی زوروں سے تعریف کر دی ھے اور سارا دارومدار انہوں نے اس بات پر رکها هے که سائنتفکت ریسرچ کے معنی وہ ھیں جو آج مغربی دنیا کر رھی ھے۔ میں مانتا ھوں کم سائلس (science) هر ایک کی چیز هے ایلوپیتھی بھی ھمری هے ھومیو-پیتهی، آیورویدی اور حکست بهی هماری هے - ليكن سوال ية نهيں هے كة هم کون راستے پر چل رھے ھیں۔ آپ چاھے ھاتھ سے کھائیں یا چھری کانٹنے سے کھائیں کھا سکتے ھیں لیکن ھم کیسے کہدیں که دونوں ایک هی چیز هیں ـ بیشک همارا رسم و رواج ، همارا تمدن اور هماری تهذیب اپنے ملک کی الگ چیز هے اور دوسروں کی الگ چیز هے -سائنٹفک تریسرچ کے معلی هماری سمجه میں نہیں آئے که آیا بونافائیت سائلتفک وه هے جو ایلوپیتهی والا کهتا ھے ایا همارے الدوستانی طریقے کے علاج هیں - ایلوپیتھی میں تو شراب سے دوائیاں بنتی ھیں تو انگرینی دوائی کوئی اس لئے نہیں پیتا ہے هونکه اس میں شراب اور اسبرت (spirit) ملى رهة , هي اور اس الي حکیم اجمل صاحب یا کوی راہجی کی بنائی بہلی دواؤ اگر رہ استعال کرنا

سمجها جائے کا یا همارے عوبت بہار کے جنگلی علاقے میں تھول بنجاکر جادو سے بیماری دور کرنے کا طریقه سوشل طریقه مانا حائيمًا - اس لبّے همكو اس كالز پر سخت اعتراض هے - اس کلاز کے معنی یہ ھوئے کہ آپ غریبوں کو خوالا انکی دوائیں کتنی بھی مفید کیوں نه ھوں اشتہار دینے سے روکتے هیں اور بوے بوے بزنس والوں کو جو بوی تجارت کرتے هیں اور سرمایةدار هیں اشتہار دینے کی اجازت دیتے هیں - کیوانکه اس کااز ۳ کے اے (a) بی (b) سی (a) قی انہیں چار چیزوں کے متعلق ایک کتاب لکھی جا سکتی ھے - کون اس بات کو بتائیگا که بونافائد سائلتفک یا سوشل استيند بوائنت صحيم هے -اس لئے یہ بات صاف ھونی چاھئیے که کوں بونافائیڈ کے بارے میں فیصلہ کریگا - اس چیز کو میں چاھتا ھوں که هماری آنریبل ملسا*گرمام*رکته صاف صاف ختم کر دین - میں تو اس کو ركهنا هي نهيل چاهتا - أيسا بهي كيا که امیروں کو تو اجازت هو اور غریبوںپر بندش هو - راجة صاحب يهان نهين ھیں۔ وہ اعتراض کو رھے تھے کہ میں اس طرح سے اچھا ھوتا ھوں اس طرح سے اچها هوتا هول اور بیماری کا اسطوح علاج كوتا هول - سر درد كي يه دوا كر ليتا هول - ميرا إن س کہنا ھے که شاید انہوں نے اس بل کو پرها نهیں هے اور دیکھا نهیں هے - 133 Drugs and Magic [KHWAJA INAIT ULLAH.]

نہیں تو اس ظرے کی بات نہ کرتے -یه بل تو صرف اشتهار کیلئے ہے ۔ آپ کے سر درد کے علام کے لئے یا سانب کے كاتنے كے علام كيلئے نہيں ھے - ھاں اس کے لئے اشتہار دینا البتہ اس بل کے ذریعه ملع هے -

میں اس کلاز کے بارے میں ایک بات اور کہنا چاھتا ھوں ۔ آپ نے جو جادو اور میجک (magic) کے لئے اس میں پراویزں (provision) رکھا ھے اس میں خدا کے واسطے صرف انہی بیماریوں نے لئے پراویزن سوء کیجئے کیونکه به بهماریان تو صرف شهرون میں رہنے والے لوگوں کو ہوتی ھیں -بڑے بڑے لوگوں کو ھوتی ھیں - لیکن اگر آپ دیهات میں جائیں اور میں جاندا هوں که آپ دیہات میں جاتے هیں تو آپ دیکھیلگے کہ بہت سی غريب عورتين جب بهبار پرتي هين تو ان کا کوئی علاج نہیں ہوتا ہے -ایک آدمی کو بلالیا جاتا ھے اور وہ كبهى دهول پيتتا هے اور كبهى جهانحر بنجاتا ہے اور گرمی کے دنوں میں بھی اگر بخار آتا هے تو بلد کمرے میں آگ جلائی جانی هے اور قھول بجائے جاتے هیں اور اگر دوا کھانے کو کہا جائے ، و كيا جاتا هي كه ديوي ناراض هو جانهر كى - نتيجة يه هوتا هے كه دو تهي دن میں وہ عورت مر جاتی ہے - تو اگر جادو تونے کو آپ بند کر رہے میں

تو صرف انہی بیماریوں کے لیے نه کیجئے بلکہ کہلے عام پولیس اور پبلگ مین (public man) کو اختیار دے دیجئے کہ جو بھی آدمی جادوتونے سے علاج کرتا ہوا پایا جائے اسکو فوراً پولیس کے حوالے کر دیا جائے - آج کل هزاروں غریبوں کی جانیں صرف ا*س* وجہ سے ضائع هو جاتی هیں که ان سے کہا جانا هے که دوائی کی ضرورت نہیں ہے۔ کچھ ایسے لوگ هیں جنکو که آپ مهنت کہیں یا پندت کہیں یا اولیا کہیں جلكا كه ذريعه معاش هي يهي هوتا ھے - وہ ایک جگه بیتھے رہتے ہیں اور پته لگاتے رهتے هیں که کون بیمار هو اور هم پهرانچين - يهان تک که اگر بچه پیدا هونے کی بات هے تو اس کے لئے بھی دھول بجا کر اور تھال بحا کر علاج کرتے هيں - اس لئے ميں اپني رحمدل منستر صاحبه سے درخواست كرون كا كه ولا صرف إنهى بيماريون کے لئے ھی اسکو نہ رکھیں بلکہ سارے هدوستان مين حكمآ اور قانوناً جادو قونے کو بند کرادیں - اس کے لئے کوئی الگ سے قانون لانے میں تو دقت هوگی اسائے اس میں ایک کلاز اسطوح ا کا ہوما دیا جائے۔ یہ ایک بہت تکلیف دہ اور خطرناک چیز ہے ۔

ان لفظوں کے ساتھ کلاز ۱۲ کے اے اور بی کی طرف خاص توجه دلاتے هوئے میں سارے بل کی تائید کرتا ھوں اور سمجهتا هوں کے جس خیال سے یہ بل بنایا گیا ہے اس خیال کو ترقی دی جائے کی اور جو جوی اور بوٹیوں کے دریعے علاج کرنے کی بات ھے اسکو بھی ترقى مليكي -

[For English translation, see Appendix VII, Annexure No. 11.]

DR. P. V. KANE (Nominated): Mr. Vice-Chairman, I was not first thinking of saying anything but I find-although I support the principle underlying this small measure-that there are difficulties. It goes rather too far or rather it is vague. drawing the attention of the House to the definition of "magic remedy". The word mantra is there and as a Sanskrit scholar, I know that the word mantra has a very wide mean-It may include Rig Veda; it may include chhan cchu by conjurors; so, this is rather vague. Perhaps some of you do not know but there are works written about Vedic mantras which state that if you repeat a particular mantra you are cured of fever; if you repeat another mantra you are cured of rheumatism. Will that come under this or not? That is the Supposing it comes within the four corners of this definition then there will be a row among the religious people. They will say that you are interfering with their repetition of Rig Veda and other Vedas. must be careful in keeping this word or we may put some other word. You may also know that there are books being published even now and one book has been published recently about the use of mantras by one Professor Gonda from Holland. He has recently published a work on Vedic mantras which cure diseases. Will this be advertisement of mantras or not? That is the question and that is why I wanted to say something.

Probably some of you have heard that there are pools and springs the waters of which are supposed to effect marvellous cures. I hope the hon.

Minister for Health knows that in South-West France there is a place There is a sacred called Lourdes. pool there supposed to cure even persons in almost a moribund condition and no less a person than the most famous surgeon Alexis Carell who was Nobel Prize winner has written a book 'Journey to Lourdes' and there he has shown that a case that had advanced far and in which the doctor advised against carrying the patient by train was cured by going to Lourdes and drinking the water once. Will that come under this definition Look at the definitions. or not? "'Drug' includes any substance, intended to be used for or in the diagnosis, cure, mitigation, treatment or prevention of disease in human beings or animals." The word 'drug' has been widely defined. Suppose somebody advertises that the water in some sacred temple is such that if you use it or drink it, however far advanced the disease may be, you will be cured. I ask: Will that come under this definition or not? What I am submitting is that you are going rather too far. This whole Bill has to be considered very carefully. What we believed at one time as scientific is unscientific now. England they used to hang old women as witches. Now nobody believes that these are witches now. So at a particular moment a particular science supposed to be true and all else was false. These are observations regarding these words 'mantra' and 'substance'.

Clause 5 refers to prohibition of advertisement of magic remedies for treatment of certain diseases and Suppose a Vedic priest disorders. says: You repeat this mantra and you will be cured and he exhibits an advertisement. Will he come under Will he come under 'any this ban? person carrying on or purporting to carry on the profession of administering magic remedies'? He is a priest and he carries on that profession. Will he be affected?

[Dr. P. V. Kane.]

Then you come across in the *Times* of *India* advertisements of what the stars foretell you, and the author is Naylor. Will he come under this? All these matters have to be considered.

These thoughts struck me therefore I raised them. Otherwise I am in full agreement with the principle of the Bill. There are many things going on about drugs various sorts of subterfuges are employed to make money out of the ignorance and credulity of the people, but this has gone on from eternity and it is very likely to go on till I am not against the principle underlying the Bill but I want the hon. Minister to look carefully into these words "mantra" and "substance" and see whether 'water' also would come under "substance" or not.

# SHRI K. B. LALL (Bihar):

🛫 🕹 ॰ बी॰ लाल (बिहार) : वाइस चेयर मैन साहब, मै तो समझा था कि मुझे शायद इस पर नही बोलना होगा क्योंकि मेरा ख़ताल था कि इस बिल का समर्थन करने की जरूरत नहीं है ग्रौर विरोध करना तो श्रौर भी व्यर्थ है। एसी फीलिंग (feeling) के साथ में बैठा हुआ था लेकिन जिस तरह बहस हुई उसमे कुछ बातें निकली श्रौर मेरे मन में भी खयाल हुस्रा कि में भी बोल । मेरे बोलने की जो होगी वह वही गति होगी जिसकी डाक्टर काने साहब ने ग्रभी रौशनी डाली है। वह बहुत विद्वान् है और उन्होंने संस्कृत स्रौर हमारे पुराने मंत्रों के महत्व के बारे में कहा। मेरा संस्कृत मे एसा ज्ञान नहीं है ग्रौर न ग्रध्यात्म में, लेकिन मेरा यह खयाल जरूर है कि इस वक्त जिस गति से जिस स्रोर हमारा मुल्क जा रहा है वह एक विचित्र गति है । हम एक विचित्र चौराहे पर म्रा कर खड़े हुय है मौर भंगेजों

के जाने के बाद हमारी गति कुछ दूसरी स्रोर मुड़ना चाहती है लेकिन जो हमें शिक्षा मिली है और जो हमारा तौर तरीक़ा रहा हैं उससे हम एक विचित्र दिशा में जा रहे हैं । कहा जाता था कि भेड़िया धसान धर्म के मानने वाले हैं सो हम भी कुछ भेडिया धसान धर्म को ही ग्रहण कर रहे हैं श्रीर उसी श्रीर जा रहे हैं। में समझता हू कि भड़िया धमान शब्द सब लोगों की समझ में ग्रागया होगा। इसका मतलब यह है कि जिधर एक स्रादमी श्रावाज उठाये उसी तरफ सब स्रावाज उठान लगे, जिधर एक भेड़ जाती है उसी तरफ सब भड़ जान लगनी है। जैसा कि कुम्भ मेला का उदाहरण लोगो के सामने हैं कि कुछ लोग नागा लोगों के पैर की धुल को लने पहुच ग्रौर इतनी भडिया घसान हो गई कि इतनी बड़ी दुर्घटना हो गई। तो यह हालत भेड़िया घसान धर्म में है । तो यह विचार करने की बात ह कि हम किस स्रोर जा रहे है, यानी जो वैस्टर्न कल्चर (western culture) है, जो वेस्टर्न तरीके की चीजें है उसको ग्रहण करते जायें ग्रीर उसको ग्रहण करे भेड़िया धसान तरीके पर । मुझे तो ऐसा मालूम होता है कि अगर हम इस धर्म के विरुद्ध जाये तो न मालूम किस तरफ जा गिरे इसलिये जहा काग्रेचूलेशंस (congratulations) की वर्षा हो रही है ग्रगर हम यह कहें कि इस बिल की जरूरत नहीं है तो यह एक बड़ी मुश्किल बात है। इसलिये ही में ने सोचा कि इस पर बोलने की जरूरत नही है लेकिन फिर भी जो एक दो बातें खयाल में ग्राईं है उनको मिनिस्टर साहिबा के सामने ऋर्ज कर देना चाहता ह्रं ।

वह बात यह है कि हम इतनी तेजी से अपने मुल्क को माडरनाइज (modernise) करने की श्रोर बढ़ा रहे हैं, श्रौर इस तरह दूसरे माडर्न मुल्कों की नक़ल कर रहे हैं कि

अपनी कोई चीज नजर ही नही आती है। उसका नम्ना ग्रभी काने साहब ने पेश किया। काने साहब ने बहुत दबी हुई ग्रावाज कहा कि मत्रो ग्रीर कववाका भी महत्त्र है, इसलिये, दबी हुई ग्रावाज मे वहा कि नक्कार-स्वाने मे तूती की आवाज का क्या असर हो सकता है लेकिन असल बात यह है कि उनके इन शब्दों में भी ग्रसर था। ग्राज कल भी ऐसे लोग हैं जो मत्रो से, ब्रह्मज्ञान से बीमा रियां को दूर कर सकते हैं। मेरे सामने एक उदाहरण ह कि डाक्टर किस तग्ह इलाज करते हैं। एक बहुत बड़े रईस थे वह बीमार पडे, उन्होने एक बहुत बडे डाक्टर को बुलाया जो कि १,५०० रुपये रोज लेते थ, उन्होने तीन चार दिन रह कर इलाज किया और ६ हजार रुपया ले कर चनते बने लेकिन कोई फायदा नहीं हुआ। तो अब ऐसी हालत मे अगर कोई गरी आदमी दूसरा इनाज बनाता है तो कहा जाना है कि तुम धूर्त हो । बजाय इसके कि यह कहे कि उसका उपयोग ठीक नही हुन्रा इघर उधर की बाते कही जाती है। श्राज भी बहुत से लोगो ने बहुत सी जगह उसका इस्तेमाल कर के फायदा उठाया है लेकिन भ्राज हम ज्योतिषियो पर, मत्रो पर, हसते है। यह हसने की बात नहीं है। मैं तो यह समझता ह कि इस वक्त वह मौका है कि हम ज्योति-षियो से लाभ उठायें, ज्योतिष विद्या के ऊपर कुछ खर्च करे, कुछ दिमाग लगाये ग्रौर ऐमे स्कालर्स (scholars) की मदद जिन्होने कि ज्योतिष विद्या की उन्नति की हो । भृगू मुनि ने नो कि ज्योतिष विद्या के गुरु माने गये है जितने डाइग्राम (dia-वगरह बना कर छोड दिया grams) उसके बाद इस विद्या में कोई तरक्की नही की गई । अगर उस में दिमाग लगाया जाय तो पता चलेगा कि उसका क्या ग्रसर होता है। यह भी एक बहुत इट्रीकेट साइस (intricate science) है जिसमे कि बहुत

कुछ रिसर्च (research) करना है न कि उसको हम कर ठुकरा देना है। लेकिन हम ने बाहर से एसी शिक्षा पाई है कि हम हस कर ही उसको टाल देते हैं।

THE VICE-CHAIRMAN (SHRI K. S HEGDE): Will the hon. Member confine his remarks to the Bill under discussion? You have already taken a very long time

SHRI K B LALL: The Bill is so wide that anything can be included in it.

THE VICE-CHAIRMAN (SHRI K. S HEGDE): Kindly don't make it wider.

SHRI K. B LALL: I am only touching one point I am only speaking about one point.

वाइस चेयरन साहब फरमाते कि हमे बिल के अन्दर ही बोजना चाहिये। में बिल के अन्दर ही बोल रहा हू। चुंकि यह बिल बहुत बडा है इपलिये में जो कुछ कह रहा हू वह इसके ऋत्दर ऋाता है। इसमे कोई शक की गुजाइश नहीं है कि जो लोग बुरे एडवर्टिजामेंट (advertisement) करते हैं उनको बाद करे, उनको रोके । जो नाजायज तरीके से फायदा उठाना चाहते है उनको रोकना चाहिये लिकन इसके साथ ही एक बात पर और भी गौर करना चाहिये कि जो हमारे अन्दर यह खयाल आता है कि जो हमारी पूरानी चीजे है वे सब खराब है, यह ठीक नहीं है। ग्रगर यह बात नहीं है तो फिर इसमें मत्र वगैरह का जो जिक्र किया गया है स्रौर जिस तरीके से किया गया है वह ऐसा नही होता । इसमे कोई शक नही है कि मत्रो और कवचो का दुर्व्यवहार हो रहा हैं लेकिन सिर्फ इसलिये कि कुछ लोग उसका दुर्व्यवहार करते है वह चीज खराब है, ऐसी भावना नही होनी चाहिये। कुछ लोगो के दुर्व्यवहार से वह चीज खराब नहीं हो सकती। जो लोग उसका बुरा व्यवहार करते है उनको [Shri K. B. Lall.]
रोकना चाहिये लेकिन यह बात ठीक नहीं है कि इस बात पर हंसी ग्राये ग्रीर लोग कहें कि मंत्रों से भी कहीं बीमारी ठीक हो सकती हैं। मैं तो कहता हूं कि मंत्रों के जरिये से मूर्वें भी जिलाये जा सकते हैं। एक जमाना था कि मंत्रों से मुर्वें भी जिलाग्रें जा सकते थे, इतनी उसमें शक्ति थी। तो मेरा कहना यह है कि ग्रगर हम उसकी तरफ़ ध्यान दें, उसमें ग्रपना दिमाग़ लगायें तो हम ग्रागे बह सकते हैं।

[Mr. Deputy Chairman in the Chair.]

मैं यह कहना चाहता हं कि आजकल हमारे समाज न जो डाक्टर है उनके बारे मे भी हमें सोचना है कि हम किस जगह खडे है। मेरा कहता है कि जहां बीमारी हो वहां उसको दूर करना है, इधर उधर हाथ मारने से काम नहीं चलेगा । यह जो वेनीरियल (venereal diseases) ਫ਼ੈ वह कहा से ग्राती है इस ग्रोर हमें सोचना है, उसका कारण क्या है इसकी ग्रोर हमें देखना है। हमारा सामाजिक जीवन ऐसा हो गया है कि हम बेलगाम दौड़े चले जा रहे हैं। हनको यह बात दिल पर हाथ रख कर सोचनी है कि हम किस रास्ते पर जा रहे है, हम किस तरफ बढ़ रहे हैं। श्राप देखें कि जो लोग ग्रयने को शिक्षित समझते हैं वह क्या करते है। स्राप एडवर्टिजमेंट की बात इसमे रख रहे हैं। जरा देखिये तां कि जो बड़ी बड़ी मैगजीने (magazines) है, जो इलस्टेडेट वीकली (Illustrated Weekly) है, या श्रौर जो इसी तरह की चीज़े हैं उसमें किस तरह की तसवीरें होती है, किस तरह के एडवर्टिजमेंट होते हैं। जो खरीदने वाले है उनका ध्यान किस तरफ़ जाता है, हमे यह सोचना है। उनमें किस तरह के नक्शे खीचे जाते हैं, इसको हमें देखना

है, यही असल बात है। इसी तरह आप देखें कि सिनीमाघरों के सामने किस तरह के बड़े बड़े नक्शे खड़े किये जाते हैं। उन सब को आप पसन्द करते हैं।

6 р.м.

इस तरह के न≢शे, ऐसे वीभत्स नक्शे, किस तरह के भाव पैदा कर सकते है ग्रीर किस बीमारी की स्रोर हमको ले जाते हैं, यह हमें सोचना है। हमारे समाज की जो ग्रपनी संस्कृति है, ग्रयनी सभ्यता है ग्रगर वह इस तरह की वीभत्य चीजों से समाज मे बीमारी लाती है, तो उनका इलाज फिर क्या होगा? इस तरह की वनगर(vulgar) चीजो का इनाज ब्लगर तरीको से ही किया जाता ह। मगर इस्का मतलब यह नहीं है कि हम इस तरह के इताज को स्रोर्ट (support) करते हैं। इपमें कोई शक़ नहीं है कि इस समय जितनी भी बुराइया देश मे फैली हुई है अगर उनके कारण माजूद है ग्रौर उनको दूर नहीं किया जाता तो वे बीमारिया नहीं जा सकती है। इसमें शक़ नहीं कि जैसा कि श्री बिस्वास साहब ने कहा कि यह बिल लिमिटेड (limited) है ग्रोर इसका ग्रसर सिर्फ इंग्स (drugs) के ही ऊपर होगा ग्रौर इस हद तक ही हम क़ानन बनाना चाहते है तो मेरा ग्रदब से यह कहना है कि यह ड्रग्स के ऊपर नहीं है.....

Mr. DEPUTY CHAIRMAN: You have already taken half an hour. You need not repeat the arguments.

SHRI K. B. LALL: The clock also goes against me.

Mr. DEPUTY CHAIRMAN: You please wind up.

SHRI K. B. LALL: I did not see the clock.

खर, इस बिल पर बोलने की मेरी इच्छा भी नहीं थी चूकि ऐसी बाते सामने ग्राई जो मझे हमारी संस्कृति, हमारी सम्यता, (culture), पुराने कलचर **सिविलाइजेशन** (civilization) की दिष्ट से ग्रापत्तिजनक प्रतीत हुई, इसलिये उनको दृष्टि म रखते हुये मुझे ग्रंपने विवार इस बिल के सम्बन्ध में प्रकट करने पड़े हैं। इम बिल के सम्बन्ध में दो चार शब्द जो में ने कहे है, ग्राशा है उन पर ग़ौर किया जायेगा । वहस के दौरान में हमारे कुछ माननीय मेम्बरो ने यह कहा था कि ग्रगर इस बिल पर सिलंबट कमेटी (Select Committee) मे ग़ीर किया गया होता तो वहां पर इन सब बातो पर ग्रच्छी प्रकार से विचार किया जा सकता था। जो बात श्री इनायत उल्ता श्रौर दूसरे मेम्बरों ने इस समय इस बिल के सम्बन्ध में कही हैं वे सब मलैक्ट कमेटी में तय हो सकती थी। जैसा कि मैं ने पहिले कहा था कि इसका समर्थन करना उतना जरूरी नहीं है ग्रोर इसका विरोध करना भी व्यर्थ है, इसलिये में इसका समर्थन करता ह।

[For English translation, see Appendix VII, Annexure No. 12.]

AMRIT KAUR: Mr. Rajkumari Deputy Chairman, while I am very happy that so much interest has been taken in this measure, I am somewhat surprised that it should have taken this House so long to get through what is really a very small measure. My hon, colleague, the Law Minister, has explained, I hope to the satisfaction of the House, all the points that were raised as far as the legal side of the measure is concerned. There have been requests from more than one Member for a Select Committee, and the last speaker also suggested that this Bill is being rushed through. I only wish to submit that this Bill was introduced on the 2nd December and more than two and a half months have gone by and not one single amendment or even a personal let-

ter to me to consider certain points has been sent. Therefore, I do not think that the measure is being passed in any hurry. Members of this House have had ample time to consider the provisions of this Bill and to send in amendments should have wished to do so. I am glad that most of the Members have supported the Bill. I had no doubt whatsoever in my mind that the women Members of this House would support it. If Members could see all the advertisements that appear in the papers-I have got only a small number on my file here-I am quite sure that they would support every provision in this Bill, and many of the Members, I am glad, have done so. In fact, if there are any complaints at all, they have been to the effect that the measure does not go far enough. I would like to reply to the doubts raised by one or two of the last speakers in regard to penalising bona fide persons and I wish to say from the beginning that there is no bias in this Bill against any particular system of medicine or against any system of religious practices that people may wish to resort to. The measure is sought to advertisements and there too scope has been limited because all the advertisements that have been brought to my notice in the last several years and which I have been wanting to check have been in regard to the subjects that have been included in the Bill and I would like to draw the attention of the Members, who have said that perhaps certain bona fide persons might be penalised, to what clause 16 of the Bill says:

"The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act".

Therefore rules can be made:

"In particular and without prejudice to the generality of the foregoing power, such rules may[Rajkumari Amrit Kaur.]

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(a) specify any disease or condition to which the provision of section 3 shall apply."

There is ample coverage for Government to protect itself and particularly protect bona fide persons, and further:

"prescribe the manner in which advertisements of articles or things referred to in clause (c) of subsection (1) of section 14 may be sent confidentially".

As far as the saving clauses are concerned, they apply and must apply registered medical practitioners because after all as my hon. colleague the Law Minister said we have to trust those who have been registered and who have been given the responsibility of propagating the art of healing. If any medical practitioner finds that a certain medicine has been efficacious in any of these diseases mentioned in this Bill, he has right to send it to another medical practitioner and to the laboratory where it can be scientifically tested. I entirely agree with my colleague who is not in the House just now when he said that if we could give medical relief which we would like to, to the entire country and in particular to the villages, there would be no necessity for an Act like this. I entirely agree with him but until such time as we are able to do itwe are trying as fast as we can withlimited resources to carry medical aid and relief to the remotest corners of our land—we have to guard against the terrible amount quackery that obtains. Many other subjects have been raised which are not relevant to the Bill. As far as spurious drugs are concerned, none is more alive to this matter than I but it is not covered by this Act. This is covered by the Drugs Act but I wish to amend that too in due course and try to see what we can do to eliminate the malpractice of adulteration or drugs. As far as adulteration of food is concerned—even that has been mentioned in the debate—the House

is aware that there is a Bill before the House of the People; it has been through the Select Committee and I hope it will soon come up to House. So this little Act is a small measure. Its scope is limited and yet it does give enough power to the Government to see that what is sought to be done is done in a proper way without penalising anybody. is no question of penalising the poor and helping the rich. The people who put these dreadful advertisements are obviously poor who probably have not got any other means of earning a decent livelihood and thus resort to these things. They are certainly not rich people and the papers which accept these advertisements again, I beg to submit, must be those which are not able perhaps to make both ends meet without these advertisements. I am glad to say that, by and large, first class journalists don't go in for these advertisements. Therefore, it is not a question of hitting anybody. It is only a question trying or taking, as one hon. Member remarked, the first step in the right direction.

Another hon. Member said that there must be more education in these matters. Of course, after the passing of the Bill there is no doubt that health education should be given to the ignorant public, to the gullible public and I hope to see the formation, in the next financial year, of the Health Bureau under the Central Ministry of Health through which the necessary education will be given to the people.

I do not think there is any need to include advertisements by posters or inscription. I consulted the Law Ministry and they advise me that no amendment is necessary to amend that clause because it is not exhaustive; it is only inclusive and the wording, as it is, is wide enough to include posters, to include handbills, to include anything of that nature.

Some one suggested that the accused may not be able to prove the

fide act.

Drugs and Magic [ 16 FEB. 1954 ] case. But as my colleague the Law Minister said, according to the Indian Penal Code, the accused can prove that he did the thing in good faith. Therefore the onus is on him and the onus is equally on the prosecution to prove that it was not a bona

With these few words, Mr. Deputy Chairman, I move that this Bill be taken into consideration.

The Mr. DEPUTY CHAIRMAN: question is:

"That the Bill to control the advertisement of drugs in certain cases, to prohibit the advertisement for certain purposes of remedies alleged to possess magic qualities and to provide for matters connected therewith, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: Now we take up the clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 16 were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

RAJKUMARI AMRIT KAUR: Sir, I move that the Bill be passed.

THE DEPUTY CHAIRMAN: Motion moved:

"That the Bill be passed."

SUNDARAYYA: Sir, at Shri P. this stage I do not want to make any long speech but only to offer a few remarks: I agree with this Bill and I wholeheartedly support it. My only complaint is that the provisions of this Bill do not go far enough. It is not enough merely banning the advertisement of certain drugs, drugs that are injurious, drugs that are spurious. It is necessary to stop the use of spurious drugs and it is necessary to stop spurious medical practitioners. can be done without raising so much opposition if the Government only comes with a plan of educating the-Vaids and Hakims and giving them scientific training so that within their limited circle at least, they can do this useful function. Unless the Government takes immediate steps in that direction, this Bill in practice, will be nothing more than a paper Bill. You. may launch a few prosecutions, but that is not going to stop this evil. So I hope the Health Minister will certainly come soon—the earlier the better-with the other legislative measures that she mentioned so that these spurious drugs etc. may be stopped. This is only a beginning and even for that it has taken us seven years after getting power in our hands. We havemade a start only now.

In this connection I must say that I was rather surprised and I was filled with regret also, at the speech of the Leader of this House, when he declared that he believes in faith cure. He may believe in such cures: but I would request responsible Ministers, whatever their personal opinions may be, to keep them in their own minds and not to express them, at least as long as they occupy positions of authority; that would be better, for otherwise they would be confusing the people and giving a wrong lead tothem. This is the minimum that they can do

few remarks and' With these hoping that the Minister of Health will bring the other measures I support the Bill wholeheartedly.

RAJKUMARI AMRIT KAUR: I havealready explained that the Drugs Amendment Bill will also be brought before Parliament as soon as possible.

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.